

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru Sarjapura
"NISARGA BHAVAN" 3rd Floor
Thimmaiah Road, 7th 'D' Main, Shivanagar,
Opp. Pushpanjali Theatre, Bengaluru -560 010
Phone: (O) 080 -23230153

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು ಸರ್ಜಾಪುರ
"ನಿಸರ್ಗ ಭವನ", 7ನೇ ಅಂತಸ್ತು, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಗನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ಶಿವನಗರ
ಸುಷ್ಕಾಂಜಲಿ ಟೀಟ್ರಮಂದಿರದ ಎದುರು, ಬೆಂಗಳೂರು -560 010
ದೂರವಾಣಿ: 080- 23230153



towards a cleaner Karnataka

NO:KSPCB/RO-SJR/IND/2019-20/ 1689

DATE: 02 DEC 2019

Inspection Report of S.K.Vasudeva, Environmental officer, Sarjapura.

Officers Accompanied: Sri T.M.Siddeswara Babu, Deputy Environmental Officer

1	Name and Address of the location inspected	M/s Stewart Pinned Products Pvt Ltd, Plot No.235L, Bommasandra Industrial Area, Attibele Hobli, Anekal Tq, Bengaluru Urban District
2	Date of inspection	22.11.2019
3	Category	Medium Orange
3	Consent Status	Valid upto 30-09-2022 under both Water and Air Acts

The above mentioned industry was inspected on 22-11-2019 to verify the latest status of the industry and also to see the compliance to the consent condition. It was observed that, the industry was closed permanently and stopped all its production activity and the same shed was empty. On enquiry over phone with Sri Girish, Industry Operational Head informed that, the industry was closed permanently from 30.09.2019 itself and shifted all the machineries. The letter submitted by the industry in this regard is enclosed .

Hence, M/s. Stewart Pinned Products Pvt Ltd may be treated as closed permanently and updated in the "F" Register.


Regional Officer
Sarjapura

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ದೂರವಾಣಿ: ೦೮೦- ೨೩೨೩೦೧೫೩

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towards a cleaner Karnataka

NO:KSPCB-SJR/Stewart Pinned/2019-20/ 685

DATE: 02 DEC 2019

To,
The Member Secretary,
Karnataka State Pollution Control Board,
Parisara Bhavana, No. 49, Church Street,
Bengaluru -560 001

Sir,

Kind attn:- Law officer

Sub: Submission of information with respect to the industry M/s Stewart Pinned Products Pvt. Ltd, located at Sy. No. 235-L Bommasandra Industrial Area, Hosur Road, Bommasandra, Attibele Hobli, Anekal Taluk, Bangalore Urban District-*with respect to*

Honourable NGT OA NO 742/2019.

- Ref: 1. Consent for establishment (CFE) issued to the industry vide No.R-3493, dated: 14.12.2012
2. Consent for Operation (CFO) issued to the industry vide No.R-4605, dated: 25.03.2014.
3. Consent for expansion issued to the industry vide No. CTE-303601, dated:06.09.2017.
4. Compliant received from Sri. Prabhu, Yadlapura, date:20.11.2017.
5. Inspection report forwarded to Board office vide No. 516, dated:18.07.2017 & 14.12.2017
6. Board office Memo No. 5365, dated: 30.12.2017 enclosing the E-mail Compliant.
7. Show cause notice issued to the industry vide No. 998, Dated:11.01.2018.
8. Report forwarded to Board office vide No. 999, dated:11.01.2018.
9. Letter to the complainant by disposing the compliant given vide No. 6354, Dated:23.02.2018.
10. Board office Memo No. 6381, dated: 24.01.2018 enclosing the complainant letter given to the CPCB.
11. This office letter to Board office vide No. 1218, Dated:08.03.2018.
12. Consent obtained by the industry for expanded product upto 30.09.2022 vide No.AW-306043, Dated:30.04.2018.
13. Personal Hearing (PH) called by Board office vide letter No. 394, Dated:15.06.2018.
14. Proceedings of the PH vide No.1959, Dated:16.07.2018.
15. Joint inspection report forwarded to the Board office vide No. 521, dated:14.09.2018.
16. Personal Hearing (PH) called on 28.09.2018 vide letter No. 3148, dated:22.09.2018.
17. Personal Hearing (PH) called on 22.10.2018 vide letter No.3537, dated:12.10.2018.
18. Proceedings of the PH vide No.4070, Dated:09.11.2018.
19. Proceedings of the PH vide No.4883, Dated:21.12.2018.
20. Proceedings of the PH vide No.5985, Dated:12.02.2019.
21. Proceedings of the PH vide No.5985, Dated:12.02.2019.
22. Original application No.742/2009 before the National Green Tribunal Principal Bench, New Delhi, (NGT).
23. Inspection to the industry by Environmental Officer of R.O-Sarjapura along with DEO on 22.11.2019.

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PREAMBLE: M/s Stewart Pinned Products Pvt. Ltd located at Sy. No. 235-L Bommasandra Industrial Area, Hosur Road, Bommasandra, Attibele Hobli, Anekal Taluk, Bangalore Urban District has obtained the Consent for Establishment (CFE) vide No. R-3493, dated:14.12.2012 for the manufacture of Textile Machinery Spare parts on job work basis vide ref(1) and obtained the Consent for Operation (CFO) vide ref.(2) for the period 01.01.2014 to 31.12.2023 under Medium Green Category.

Further, the industry has applied and obtained Consent for Expansion vide Consent for Expansion order No. CTE-303601 Dated 06.09.2017 from Senior Environmental Officer, Bangalore South to carry out component washings i.e., degreasing activity of final product to maintain clean and tidy before dispatch to the customer, during this process waste water will be generated from rinsing activity after degreasing of components. Hence, the industry falls under Orange category. There is no increase in the production capacity due to installation of degreasing activity. Further, the industry has also obtained Consent for Operation for the said activity vide combined consent order No. AW 306043 Dated 30.04.2018 which is valid up to 30.09.2022 under Medium Orange Category.

Meanwhile, a complaint filed by Sri Prabhu Yadlapur vide ref (4) stating that the company disposed subjected chemical through waste water tank on 21.02.2017 with Vehicle No. bearing KA51,A-1042 & the complaint says that he has got related proof with him. In view of the complaint the industry was inspected by the Environmental officer along with DEO on 12.12.2017 and the report is forwarded to Board Office vide No.516, dated: 18.07.2017 & 14.12.2017 (ref. 5) with a recommendation that the industry is not using any chemicals and not generating any chemical based effluents except rinsing waste water. The effluent generated is only from Alkali washings/Degreasing activity is about 500 Ltrs/Month and same is being collected & stored in the industry for disposal to CETP and the remaining activity is only general engineering, not significant from pollution point of view. Hence, the objection raised in the complaint letter is not found true.

The complainant is pursuing the matter to Board office through mail repeatedly every day. The Board office has addressed a letter to the complaint Sri Prabhu Yadlapura, vide No.6354, dated:23.02.2018, stating that, the complaint given against the industry is disposed off, as it is **'Found not true'** with a copy to a **Secretary of a Forest, Environment and Ecology (GOK), to, The Director(s), MOEF and Climate change (CP division), New Delhi** (Copy enclosed) ref(9).

Despite of closure of the matter, the complainant continuously sending E mails to Grievance cell saying to take action against the industry dated :20.12.2017 to Board office and the Board office issued Memo to Regional Office vide No. 6381, dated:24.02.2018. This office has forwarded the details to Board Office vide No.1218, Dated: 08.03.2018 ref (11). Since, the complainant is submitting the Complaint to all Government Department's, Central Pollution Control Board and to Government of India etc., The Board office has called the industry authority and the complainant for the Personal Hearing again on 27.06.2018 at 11.30 am. After hearing, the presiding office has directed as follows:

1. The complainant shall produce video recording copy immediately to the Board to cross verify by the officers at the time of inspection.
2. The industry should submit MSDS of preambond chemicals along with present mode of disposal of its residual waste immediately.
3. The CEO-1, CEO-2, RSEO, Bengaluru East, EO Sarjapura, KSPCB along with officers of CPCB Zonal office, shall conduct joint inspection of the industry, verify all the details including industry activity being carried out, raw materials/chemicals being used, pollution control measures adopted since industry started its activity and submit a detailed report with necessary evidence/documents/photographs and chemical analysis reports of chemicals are being used in the industry to the Board and also cross verify the video recordings submitted by the complainant during inspection.

4. Industry authority and complainant along with inspecting officers shall attend PH on 25-07-2018 and final decision will be taken after examining the above.

The proceedings copy enclosed (ref.14).

As per proceedings of the personal hearing the industry was jointly inspected by Chief Environmental Officer of the Board, The CPCB officer's and Regional Officer's and forwarded the report to the Board vide No.521, dated:14.09.2018. The industry authority have submitted details along with manifest copies, DM water purchase invoice copies, Bank payment vouchers on 04.10.2018. The Board has called the industry authority and the complainant for the Personal hearing (PH) on 22.10.2018 at Board office. After hearing, the presiding office has directed as follows:-

1. Industry authority shall submit the invoice copies of chemicals purchase and payment receipts from the inception of industry.
2. Industry authority shall submit the quantity of water used in the industry since day one along with water balance.
3. Regional Officer shall submit the Vehicle owner details in which the overflow of septic tank cleaned water was disposed outside the premises from RTO.
4. The CPCB officers and Regional Officer shall collect the above details, verify by inspecting again and to submit the report.
5. The P.H is scheduled again on 20.11.2018 to examine all the details to take decision.

The proceedings copy enclosed (ref.19).

Meanwhile the Regional office has written a letter to Transport Department to trace out the details of the tanker vehicle bearing No. KA51,A-1042 vide letter No. 627, dated:26.10.2018 and to the concerned area Transport Department of Bannerghatta Circle vide No. 724, dated:07.12.2018.

Further, the PH to held on 20.11.2018 was postponed to 03.12.2018. Since, the F/A's has failed to attend for the meeting and requested further date and the PH was posted to 04.01.2019. The PH again postponed to 28.01.2019 and same was communicated to the Complainant and industry authority. The industry was inspected by the Regional Officer on 25.01.2019 and the report was forwarded to Board office.

The Deputy Commissioner, Transport has written a letter dated: 05.01.2019. Again, Personal Hearing was held on 28-01-2019 in the presence of the industry authority and complainant. As per the proceeding of the Personal Hearing issued vide No.5985 Dated 12-02-2019 (ref.21). The presiding officer has made clear that, the Board is meant to take action related to Environmental Pollution issues. After receiving complaint during December – 2017, the Board has taken immediate action and given enough opportunity to the complainant through conducting personal hearing twice after collecting required technical information through the Board officers concerned and industry authority and also conducting joint inspection by the KSPCB and CPCB officials. Ultimately, the Board found no evidence/Justification to prove that, the industry has polluted the Environment and therefore concluded that, the complaint made is not true & given decision to closed the complaint (the copy of the proceedings is enclosed for kind reference).

The complainant continuing to lodge complaint through E mail to the Hon'ble Prime Minister's office, KSPCB Chairman vide mail receipt dated 17-05-2019 through e-janaspadana portal bearing Grievances No.51796889. Inview of the above, the KSPCB office has written a letter vide No.2121 Dated 01-07-2019 to the Additional Director and Divisional Head PR, CPCB, Parivish Bhavan, East Arjun Nagar, New Delhi – 110032 requesting to take up an enquiry with the industry authority and complainant & do the needful (Copy is enclosed for kind ref).

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The Member Secretary of the KSPCB has written a DO letter vide No.2120 Dated 01-07-2019 to Sri E.P.Ekkeri, Commissioner, Department for Transport, Govt of Karnataka, I Floor, 'A' Block, TTMC Building, Shanti Nagar, Bengaluru – 560027 to take action against vehicle No. KA-51-A-1042.

The complainant has obtained details on action taken details on his complaint by filling RTI application Dated 28-08-2019 (Received at Regional office – Sarjapura 05-09-2019). The details has been given to the complainant vide Regional Office – Sarjapura vide letter No.546 Dated 20-09-2019.

Now, the industry has closed down all its activity from 30-09-2019. The industry was inspected by Environmental Officer along with Deputy Environmental Officer on 22-11-2019 and found that, the industry has closed permanently and removed all machineries. Hence, it is requested to close the complaint registered through Original application No.742/2009 before National Green Tribunal, Principal Bench, New Delhi (NGT).


Environmental Officer
RO-Sarjapura
KSPCB, Bengaluru - 10

Item No. 18

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 742/2019

Prabhu Yadlapur

Versus

Applicant(s)

State of Karnataka

Respondent(s)

Date of hearing: 25.09.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Application is registered based on a compliant received by email

ORDER

Grievance in this application is against hazardous chemical disposal through water tank by M/s Stewart Pinned Product Pvt. Ltd at 235 "L", Bommasandra Indl. Area, Anakal-Taluk, Phase-III, Bangalore-560099.

Let the Karnataka State PCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at judicial-ngt@gov.in.

A copy of this order, along with complaint, be sent to Karnataka State PCB by e-mail for compliance.

List for further consideration on 03.01.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

September 25, 2019
AK



DBO-1
for urgent nla
nd
18/11/19

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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು ಸರ್ಜಾಪುರ
"ನಿಸರ್ಗ ಭವನ", ೭ನೇ ಅಂತಸ್ತು, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
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ಮುಖ್ಯಾಂಶದ ಅಧಿಕಾರಿಯವರ ಎದುರು, ಬೆಂಗಳೂರು -560 010
ದೂರವಾಣಿ: 080- 23230153



towards a cleaner Karnataka

ದಿನಾಂಕ: 20 SEP 2019

DESPATCHED

ಸಂಖ್ಯೆ:ಕರಾಪಾನಿಮಂ/ಪ್ರಾ.ಕ. ಸರ್ಜಾಪುರ/ಮಾ.ಹ./2019-20/ 546.

ಇವರಿಗೆ,
ಶ್ರೀ ಪ್ರಭು ಯಡ್ಲಾಪುರ
6-7-20, ತಿಮ್ಮಾಪುರ ಪೇಟೆ,
ರಾಯಚೂರು-584 101.

ಮಾನ್ಯರೇ,

ವಿಷಯ :- ತಾವು ಕೋರಿರುವ ಮಾಹಿತಿ ಹಕ್ಕು ಕಾಯ್ದೆ 2005 ಅರ್ಜಿಗೆ ಮಾಹಿತಿ ಒದಗಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1. ತಮ್ಮ ಅರ್ಜಿ ದಿನಾಂಕ 28.08.2019 ರ ಪತ್ರವು ಈ ಪ್ರಾದೇಶಿಕ ಕಛೇರಿಯಲ್ಲಿ ಸ್ವೀಕೃತಿಯಾದ ದಿನಾಂಕ 05.09.2019

* * * * *

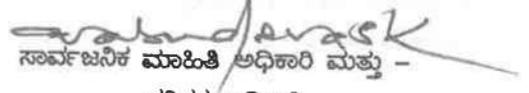
ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ತಮಗೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ತಾವುಗಳು ಮಾಹಿತಿ ಹಕ್ಕು ಕಾಯ್ದೆ 2005ರಡಿಯಲ್ಲಿ ಬೊಮ್ಮಸಂದ್ರ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶದಲ್ಲಿನ ಕೈಗಾರಿಕೆಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ತ್ಯಾಜ್ಯ/ರೋಚ್ಚು ನೀರನ್ನು ಸಂಗ್ರಹಿಸಿ ಕೆ.ಎ 51 ಎ 1042 ಎಂಬ ವಾಹನವು ಹತ್ತಿರದ ಕೆರೆ ಮತ್ತು ರಾಜಕಾಲುವೆಗಳಿಗೆ ಅನಧಿಕೃತವಾಗಿ ಸುರಿಯುತ್ತಿರುವ ಬಗ್ಗೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಈ ದೂರಿನ ಮೇಲೆ ತಾವು ಇದುವರೆಗೆ ತೆಗೆದುಕೊಂಡ ಕ್ರಮಗಳ ಬಗ್ಗೆ ಮಾಹಿತಿಯನ್ನು ಕೋರಿದ್ದು, ಸದರಿ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ಮಾಹಿತಿಯನ್ನು ಈ ಕೆಳಗಿನಂತೆ ಒದಗಿಸಲಾಗಿದೆ.

ಕ್ರಮ ಸಂಖ್ಯೆ	ತಾವು ಕೋರಿರುವ ಮಾಹಿತಿ	ಒದಗಿಸುತ್ತಿರುವ ಮಾಹಿತಿ
01	ಬೊಮ್ಮಸಂದ್ರ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶದಲ್ಲಿನ ಕೈಗಾರಿಕೆಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ತ್ಯಾಜ್ಯ/ರೋಚ್ಚು ನೀರನ್ನು ಸಂಗ್ರಹಿಸಿ ಕೆ.ಎ 51 ಎ 1042 ಎಂಬ ವಾಹನವು ಹತ್ತಿರದ ಕೆರೆ ಮತ್ತು ರಾಜಕಾಲುವೆಗಳಿಗೆ ಅನಧಿಕೃತವಾಗಿ ಸುರಿಯುತ್ತಿರುವ ಬಗ್ಗೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಈ ದೂರಿನ ಮೇಲೆ ತಾವು ಇದುವರೆಗೆ ತೆಗೆದುಕೊಂಡ ಕ್ರಮಗಳ ಮಾಹಿತಿಯುಳ್ಳ ಪತ್ರಗಳು.	ಈಗಾಗಲೇ ಮಂಡಳಿಯಿಂದ ಸದರಿ ವಾಹನದ ಬಗ್ಗೆ ಕ್ರಮ ಜರುಗಿಸಲು ಸಂಬಂಧಪಟ್ಟ ಸಾರಿಗೆ ಅಯುಕ್ಟರಿಗೆ ಪತ್ರ ಬರೆಯಾಗಿದ್ದು, ಸದರಿಯವರು ತೆಗೆದುಕೊಂಡ ಕ್ರಮದ ಹಿಂಬರಹ ಪತ್ರವನ್ನು ಅನುಬಂಧ-1ರಂತೆ ಒದಗಿಸಲಾಗಿದೆ.
02	ಈ ಕೆಳಗಿನ ಕಾಯ್ದೆಗಳ ಪ್ರಕಾರ ಪರಿಸರಕ್ಕೆ ಹಾನಿಯುಂಟು ಮಾಡಿದ ಇವರ ಮೇಲೆ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವ ಮತ್ತು ತೆಗೆದುಕೊಂಡ ಕ್ರಮಗಳ ಮಾಹಿತಿ. a. The Karnataka Air (Prevention & Control of Pollution) Rules, 1983. b. The Air (Prevention & Control of Pollution) Rules, 1982. c. The Air (Prevention & Control of Pollution) Act, 1981. d. The Water (Prevention & Control of Pollution) Rules, 1975. e. The Water (Prevention & Control of Pollution) Act, 1974. f. EIA Notification, 1994. g. The Environmental (Protection) Act, 1986. h. The Environmental (Protection) Rules, 1986.	ಸದರಿ ಕಾಯ್ದೆಗಳ ಅನುಸಾರ ಈಗಾಗಲೇ ಮಂಡಳಿಯ ಸೂಕ್ತ ಕ್ರಮ ಜರುಗಿಸಿದ್ದು ದೂರನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಲಾಗಿದೆ. ಈ ವಿಷಯವಾಗಿ ದಿನಾಂಕ 28.01.2019ರ ಮಂಡಳಿಯ ನಡವಳಿಯನ್ನು ಲಗತ್ತಿಸಲಾಗಿದೆ.

02	ಈ ಮೇಲಿನ ದೂರಿನ ಮೇಲೆ ದಾಖಲಿಸಲಾದ ಪ್ರಕರಣದ ಪ್ರತಿಗಳು.	ಲಗತ್ತಿಸಲಾಗಿದೆ.
04	ಈ ದೂರಿನ ಮೇಲೆ ವ್ಯವಹರಿಸಿದ ಅಧಿಕಾರಿಗಳ ಹೆಸರು, ವಿಳಾಸ ಮತ್ತು ದೂರವಾಣಿ ಸಂಖ್ಯೆಯ ಮಾಹಿತಿ.	ಅನ್ವಯಿಸುವುದಿಲ್ಲ

ಇದು ತಪ್ಪು ಮಾಹಿತಿಗೆ.

ತಪ್ಪು ವಿಶ್ವಾಸಿ,



ಸಾರ್ವಜನಿಕ ಮಾಹಿತಿ ಅಧಿಕಾರಿ ಮತ್ತು -

ಪರಿಸರ ಅಧಿಕಾರಿ

ಪ್ರಾ.ಕ. ಸರ್ಜಾಪುರ, ಬೆಂಗಳೂರು



ಅಡಕ : ಮೇಲಿನಂತೆ



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ಸಂ.49, ಚರ್ಚ್‌ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

NO. KSPCB/CEO(NEIA-BNG)/2019-20/ 212/

Dt: 01 JUL 2019

To,
The Additional Director and Divisional Head P R
CPCB, Parivesh Bhavan, East Arjun Nagar,
New Delhi - 110032.

Sir,

Sub: Complaint made by Sri. Prabhu Yadlapur against the industry M/s. Stewart Pinned Products Pvt Ltd., Plot No. 235 L, Bommasandra Indl Area, Attibele Hobli, Anekal Taluk, Bangalore Urban District --- Reg.

Ref:

1. E-mail complaint made to Prime Minister's Office by Sri. Prabhu Yadlapur on 20.05.2017.
2. E-mail complaint made to Chief Secretary's Office on 06.12.2017.
3. Forest, Environment and Ecology Department forwarded the complaint copy to KSPCB Dtd : 16.12.2017
4. RO. Sarjapura inspection to industry on 12.12.2017 and forwarded report to Head Office on 14.12.2017, 11.01.2018.
5. Reply given to complainant vide letter No. 6354, Dtd : 23.02.2018.
6. Personal hearing conducted on 27.06.2018 and its proceedings Dtd : 16.07.2018.
7. E-mail received from Special Officer to Hon'ble Chief Minister of Karnataka at B.O DT: 06.07.2018.
8. B.O letter No. 2149, Dt : 24.07.2018.
9. Complainant video recording received at B.O on 25.07.2018.
10. F/A compliance to PH proceedings received at B.O on 08.08.2018.
11. E-mail received from Sri. Prabhu Yadlapur at B.O on 18.08.2018 & 28.08.2018.
12. Additional Director and Divisional Head P R, CPCB, New Delhi letter No. CB/PR/PG/18-19, DT: 21.08.2018.
13. B.O memo No. 2860, Dt: 04.09.2019.
14. RO-Srajapura letter No. 514, Dt: 07.09.2018.
15. E-mail received from Sri. Prabhu Yadlapur at B.O on 09.09.2018, 12.09.2018 & 17.09.2018.
16. Joint inspection conducted on 23.08.2018 & I/R No. 521, Dt: 10.09.2018.
17. B.O letter No. 3148, Dt : 22.09.2018.
18. B.O letter No. 3244, Dt : 27.09.2018.
19. Personal Hearing held on 22.10.2018 its proceedings Dtd : 09.11.2018..
20. Regional Officer, Sarjapura letter No. 661, Dt : 13.11.2018.
21. B.O PH letter No. 4228. Dtd : 19.11.2018.
22. Personal Hearing held on 03.12.2018 and its proceedings Dtd : 21.12.2018.
23. E-mail received from Sri. Girish Udupi, Director at B.O on 02.01.2019.



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24. B.O PH letter No.5497, Dtd : 23.01.2019.
25. E-mail received from Sri. Prabhu Yadlapur at B.O on 02.01.2019.
26. RO, Sarjapura inspection report No. 864, Dtd : 28.01.2019.
27. Personal hearing held on 28.01.2019 its Proceeding Dtd : 12.02.2019.
28. E-mail sent by Regional director, CPCB Zonal Office, Bangalore to CPCB Head Office, Public Relation & Grievance, Dtd : 15.02.2019.
29. E-mail received from Sri. Prabhu Yadlapur at B.O on 09.02.2019,13.02.2019,15.02.2019, 19.02.2019, 25.02.2019, 05.03.2019, 08.03.2019, 13.03.2019,05.04.2019,06.04.2019, 07.04.2019 & 09.04.2019.
30. CPCB letters Dt:15.02.2019, 14.03.2019, 01.03.2019, 20.03.2019, 23.04.2019, 11.04.2019 received at B.O.
31. The CPCB, New Delhi letter No. 2115, Dt: 25.05.2019, received in NG (NEIA) section on 12.06.2019.
32. RO, Sarjapura letter No. 215, Dt: 12.06.2019.along with letter addressed to Deputy Transport Commissioner Dtd : 10.06.2019.
33. KSPCB DO letter to Transport Commissioner, B'lore Dtd :

Adverting to the above subject & CPCB letters cited under reference (30) & (31), it is to be informed that the Board has initially received complaint from Sri. Prabhu Yaldapur during May 2017 against the industry M/s. Stewart Pinned Products Pvt Ltd regarding illegally disposing Hazardous chemical in water tank into agricultural land & in some lakes. Immediately, the KSPCB has taken action to verify the complaint through Regional Officer, Sarjapura & conducted personal hearing 3 times on 27.06.2018, 22.10.2018 & lastly on 28.01.2019 calling both the I/A and complainant at B.O after collecting required technical information through the Board Officers concerned & industry authority and also conducting joint inspections by the KSPCB & Zonal CPCB Officials. After all these, the Board found no evidence/justification to prove that the industry has polluted the Environment & therefore decision was taken to close the complaint. The copy of proceedings of PH decision held on 28.01.2019 was communicated to MOEF & Climate Change, all divisions of CPCB, New Delhi & Complainant.

Based on above action taken, the Regional Director, CPCB Zonal Office, Bangalore has sent a mail to the Divisional Head, AD, Public Relation & Grievance, CPCB, Parivesh Bhavan, Delhi on 15.02.2019 & informed that the complaint may be disposed. Copy enclosed as **Annexure-I**

After all these, the complainant has started sending defamatory e-mails continuously using abusive language by making negative comments on the decision of PH proceedings & MS's post. Therefore, on behalf of the Member Secretary, Legal notice (defamation) has been issued to the complainant by the Advocate, Sri. Chidananda P., on 02.04.2019. Copy enclosed as **Annexure-II**.

Moving forward, it is to be informed that the I/A has admitted during personal hearing held on 28.01.2019 that on the advice of inspection team visited their unit, they have corrected the mistakes and installed the flow meters & maintained the log books regarding handing over of effluent to CET, same is confirmed by the Regional Officer. They have also accepted that they have disposed the domestic sewage in the tanker on 21.02.2107 and not the trade effluents.

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Further to inform that, the Regional Officer, Sarjapura has obtained the details of Vehicle No. KA-51-A-1042 alleged for illegal transportation & disposal of industrial effluent to the tanks, through the RTO & addressed a letter to the Deputy Transport Commissioner, Department of Transport, Electronic City, Bangalore to seize the vehicle & initiate further action, vide letter Dt: 10.06.2019. Copy enclosed as Annexure-III. The Board Office has also written a DO letter to the Transport Commissioner to initiate action against the transporter for carrying domestic effluent illegally other than the purpose of registration of vehicle, vide ref (33). Copy enclosed as Annexure-IV.

In view of the above, it is hereby informed that the Board after detailed verification has taken appropriate action against the complaint & same is closed. In spite of this, if CPCB finds any further action to be taken, it is requested to take up an enquiry with the industry authority & complainant & do the needful.

The receipt of this letter may be acknowledged.

Encl : as above.

Yours faithfully

Sd/-

MEMBER SECRETARY

Copy to :

1. Sri. Suneel Dave, Additional Director, CPCB, Parivesh Bhavan, East Arjun Nagar, New Delhi-110032 for information (in reference to letter No. CB/PR/PG/18-19/16659, Dt: 15.02.2019, letter No. CB/PR/PG/18-19/17274, Dt: 14.03.2019, letter No. CB/PR/PG/18-19/17732, Dt: 20.03.2019 & letter No. CB/PR/PG/19-20/1311, D: 23.04.2019).
2. Sri. Shriance Jain, Scientist E, CPCB, Parivesh Bhavan, East Arjun Ngar, New Delhi-110032 for information (in reference to letter No. B-12015/60(1404)/2019-As/16906, Dt: 1.03.2019).
3. Regional Director, CPCB Zonal Office, Nisarga Bhavan, Bangalore for information.
4. The Regional Officer, KSPCB, Sarjapura for information.
5. Office file.


CHIEF ENVIRONMENTAL OFFICER



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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

“ಪರಿಸರಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್‌ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
NO. KSPCB/BNG-NEIA/PPD/2018/10 Church Street, Bangalore - 560 001, Karnataka, INDIA

4883

21 DEC 2018

PROCEEDINGS OF THE PERSONAL HEARING CALLED AT BOARD OFFICE ON
03.12.2018 REGARDING COMPLAINT MADE AGAINST M/S. STEWART PINNED
PRODUCTS PVT LTD, PLOT NO. 235L, BOMMASANDRA INDUSTRIAL AREA,
ATTIBELE HOBLI, ANEKAL TALUK, BANGALORE URBAN DISTRICT

1. Presiding Officer : Sri. Lakshman
Chairman, KSPCB.
2. Officers present : Smt. Rekha R., Environmental Officer
BNG-NEIA section, Board Office.
3. Representatives from the Industry : Not attended
4. Complainant present : Sri. Prabhu Yadlapur

M/s. Stewart Pinned Products Pvt Ltd, Plot No. 235 L, Bommasandra Industrial Area, Attibele Hobli, Anekal Taluk, Bangalore Urban District is an existing industry obtained consent for the manufacture of textile machinery spare parts for the period upto 31.12.2023 under Water and Air Acts and also obtained 'Consent for expansion' to carryout textile machineries with degreasing activity.

Initially, the B.O has received letter from Department of Ecology & Ecology dt: 16.12.2017 along with copy of complaint made by Sri. Prabhu Yadlapur against above industry Dt: 20.05.2017. The complainant has mentioned that the above industry is illegally disposing Hazardous chemical in Water tank into some agricultural land & in some lakes. The KSPCB has verified the complaint through the jurisdiction Regional Officer, Sarjapura.

The F/A & complainant were called for P.H twice at the Board Office on 27.06.2018 & 22.10.2018 along with Officers of KSPCB and CPCB. After hearing, the Presiding Officer has given certain directions & the proceedings were communicated to the industry, complainant & other officers who were present at the time of hearings.

In the personal hearing held on 22.10.2018, it was decided to call again for personal hearing on 20.11.2018 to examine all the details to take final decision.

However, the Regional Officer, Sarjapura has submitted a letter to Board Dt: 13.11.2018 stating that the collection of details and inspection to the industry along with the CPCB Officers is not possible within the P.H schedule date, due to continuous holidays from the past 10 days and the workload is more & therefore requested the Board to fix up another alternate date for PH.

As per the request made by the RO, Board vide letter dtd: 19.11.2018 informed the I/A, complainant and the RO to attend the hearing at B.O on 03.12.2018.

2018
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On 3.12.2018, the I/A has sent Whatsapp message to the CEO-2, BNG (NEIA) Section informing about an accident he met with and unable to attend the hearing on the said date and requested to give alternate date to attend the hearing. However, the complainant has attended the hearing on the said date.

The Environmental Officer, BNG-NEIA section has informed the Presiding Officer about the message sent by the industry authority for not attending the hearing. In absence of the industry authority, the Presiding Officer could not take any decision on complaint.

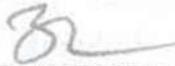
Therefore, Presiding Officer has taken decision to give another date for personal hearing on 04.01.2019 by calling Industry authority, complainant & Other officers concerned.

Sd/-
**PRESIDING OFFICER
CHAIRMAN**

To,
**The Occupier
M/s. Stewart Pinned Products Pvt. Ltd ,
Sy. No. 235-L Bommasandra Industrial Area,
Hosur Road, Bommasandra, Attibele Hobli,
Anekal Taluk, Bangalore Urban District.**

Copy to :

1. The Technical Officer to the Hon'ble Chairman, KSPCB, Bangalore to bring to the notice of Chairman.
2. The PA to Member Secretary, KSPCB, Bangalore to bring to the notice of MS.
3. The CEO-1 for information.
4. The Senior Environmental Engineer, CPCB Zonal Office, Regional Directorate, Nisarga Bhavan, Bangalore for information & to inspect with RO to verify above details and to attend the PH on **04.01.2019**.
5. The RSEO, KSPCB, Bangalore ~~East~~ for information & to inspect with RO to verify above details and to attend the PH on **04.01.2019**.
6. ~~The Environmental Officer, Regional Office, Sarjapura to inspect again with CPCB Officers and to attend PH on 04.01.2019 with details.~~
7. Sri. Prabhu Yadlapur, # 6-7-20, C/o K T Anand, Thimmappa Road, Raichur - 584101 to attend PH on **04.01.2019**.
8. Case File.


CHIEF ENVIRONMENTAL OFFICER

ಫ್ಯಾಕ್ಸ್ / Fax : 080-25586321

ಈಮೇಲ್ / E-mail : ho@kspcb.gov.in

ವೆಬ್‌ಸೈಟ್ / Website : http://kspcb.gov.in



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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್‌ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

NO. KSPCB/CEO(BNG -NEIA)/PH/2018-19/ 5985

DT: 12 FEB 2019

PROCEEDINGS OF THE PERSONAL HEARING HELD WITH M/S. STEWART PINNED PRODUCTS PVT LTD, PLOT NO. 235 L, BOMMASANDRA INDUSTRIAL AREA, ATTIBELE HOBLI, ANEKAL TALUK, BANGALORE URBAN DISTRICT AT BOARD OFFICE ON 28.01.2019.

1. Presiding Officer : Sri. Manoj Kumar
Member Secretary, KSPCB.
2. Officers present on behalf : 1. Sri. B.N. Ramesh Kumar
Chief Environmental Officer-2
BNG-NEIA section, Board Office.
2 Smt. Rekha R., Environmental Officer
BNG-NEIA section, Board Office.
3. Sri. Vasudeva S K., Environmental Officer
Regional Office - Sarjapura.
4. Dr. K M Raju, Deputy Environmental Officer
Regional Office - Sarjapura.
3. Representatives from the Unit : Sri. Girish Udupi, Director
Sri. Srinivasa B. R
4. Complainant : Sri. Prabhu Yadlapur

M/s. Stewart Pinned Products Pvt Ltd, Plot No. 235 L, Bommasandra Industrial Area, Attibele Hobli, Anekal Taluk, Bangalore Urban District is an existing industry obtained consent under Water and Air Acts for the manufacture of Textile machinery spare parts for the period upto **31.12.2023** and also obtained 'Consent for expansion' to carryout Textile machineries with degreasing activity.

Initially, the B.O has received a letter from The Department of Ecology and Environmental dt: 16.12.2017 along with copy of complaint made by Sri. Prabhu Yadlapur against the above industry Dt: 20.05.2017. The complainant has mentioned that the above industry is illegally disposing Hazardous chemical in Water tank into some agricultural land & in some lakes. The KSPCB has verified the complaint through the jurisdiction Regional Officer, Sarjapura. The Regional Officer, Sarjapura has inspected the industry on **12.12.2017** & reported the following :

1. The industry has obtained 'consent for establishment' on 14.12.2012 from the KSPCB for the manufacture of 'Textile machinery spare parts' on job work basis. Further, the industry has obtained 'consent for operation' for the period from 01.01.2014 to 31.12.2023 to carry out the activity. Also, the industry has obtained 'consent for expansion' on 06.09.2017 for carrying out 'degreasing activity' of capacity 1000 Nos/month.

"ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಲ್ಲಿಸಿ, ಪರಿಸರ ಹಾನಿ ತಪ್ಪಿಸಿ"

AVOID USE OF PLASTICS- BE 'ECO' FRIENDLY

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15/2/19

2. During 2017, industry has started degreasing activity. From degreasing activity, industry generates 500 lts/month of effluent & same is disposed to CETP of M/s. Viwa Eco club for further treatment & disposal.
3. The domestic sewage is being disposed to septic tank and soak pit.
4. Industry is not using any chemicals and therefore not generating any chemical based effluent.
5. The records of water consumption and disposal details was verified to know any chemicals/effluents sent to outside the industry. It was found that the industry has sent a load of domestic effluent in a vehicle No. KA- 51-A-1042 on 21.02.2017 for disposal through the local vendors after cleaning of septic tank and not sent any industrial effluent outside the industry.

During inspection, the F/A has stated that the complainant was an ex-employee of the industry since one & half years and terminated from the service on 31.03.2017 due to mischievous activity. F/A further informed to inspecting Officer that, he is giving false complaint against the industry to all the concerned Govt Departments & also to the Hon'ble Prime Minister. Therefore, the industry has lodged a complaint in Hebbgodi Police station & taking further action through the Legal Advocate.

The RO, Sarjapura has also stated that the industry is not using any chemicals & not generating any chemicals based effluents. The effluent generation is only from alkali washing/degreasing activity & disposed to CETP. The remaining activity is general engineering, not significant from pollution point of view and the objection raised in the complainant letter is not true.

Based on field Officer report, the Board has disposed the complaint stating it is found 'not true' & given reply to Complainant accordingly on **23.02.2018**.

Again, the Board has received letters from the CPCB & Ministry of Environment, Forest and Climate Change (HSM Division) along with Complainant Grievance registration No. MOEAF/E/2018/00223 Dtd: 28.02.2018 and same was forwarded to Regional SEO, B'lore South on **24.03.2018** and informed to inspect the industry & submit a detailed report along with photographic evidences with a clear recommendation to Board.

Further, the Board has received letter from CPCB along with complainant letter on **28.05.2018**. The Complainant was still complaining repeatedly on above subject to MOEF, CPCB & KSPCB through E-mails.

During hearing, the Deputy Environmental Officer, Sarjapura has briefed about the industry and complaint stating that the industry is an existing Medium Green Category & obtained Consent of the Board under Medium-Green category for the period from **01.01.2014 to 31.12.2023** from Regional Office on **25.03.2014** for the manufacture of Textile Machinery Spare parts on job work basis. Later, F/A have applied for 'Consent for Expansion' under **Medium Orange** category vide HD.Reg.No.130888, Dt: 24.06.2017 as they intended to start the washing of final product to maintain clean and tidy before dispatch to the customer. Therefore, there will be generation of waste water from the components washing

The Complainant Sri Prabhu Yadlapur stated that he is an ex-employee of above said company & was working as a Technical Design Engineer & the company has terminated him from the service during last year. During the time of working he did come to know about the company disposing the hazardous chemical through water tank into some agriculture land and in some lakes. When he opposed about the said activity, the industry authority have terminated him from the service during last year. He informed that he has taken necessary

evidence i.e., video recording done at the time of disposing Hazardous chemicals in water tank with vehicle no etc., & same will be produced if needed. He further complained that the industry since 2013 is purchasing the highly hazardous chemical namely, 'Perma Bond' of about 20 lts/month & using in the process & showed the Chemical purchase invoice copy.

The F/A have admitted that Prabhu Yadlapur was working in their company & informed that he was not following the instructions given to him & his work was not satisfactory, inturn impacted the production & daily functioning of the company. The F/A also informed that, he was disclosing the confidential technical designs/data & procedures of the company necessary for the manufacture of Textile Machinery components and hence they have terminated him from the service. Then he started giving false complaint against their company to all the Govt departments and also misleading the customers spreading wrong information about the company. Also, he started harassing the company by writing letters to the customers, shareholders, Scotland Parliament making false allegation against the company. Regarding Environmental issues, the I/A's have informed that their company is following the Environmental policy & consent conditions by providing primary treatment plant before sending trade effluent to CETP, which is about 1500 lts/month. They have not sent any trade effluent/septic tank flush out in water tank & not disposing any waste water unscientifically. He further informed that they use 'Perma Bond', which is a special Adhesive glue used completely in the process & is not a hazardous chemical and only 20L per month is procured for the process and consumed completely. He further informed that the vehicle mentioned by the complainant is a water tanker in which they are receiving water regularly and not disposed any effluents in that tanker by them.

After hearing, the Presiding Officer has directed as follows :

- (1). The complainant shall produce the video recording copy immediately to the Board for cross verification by the Officers at the time of inspection.
- (2). The Industry shall submit the MSDS of permabond chemical along with present mode of disposal of its residual waste immediately.
- (3). CEO-1, CEO-2, RSEO, B'lore East, EO, Sarjapura of KSPCB along with Officers of CPCB Zonal Office shall conduct Joint inspection of the industry, verify all the details including industry activity being carried out, raw materials/chemicals being used, pollution control measures adopted since industry started its activity & submit a detailed report with necessary evidence/documents/photographs and chemical analysis report of Chemicals being used in the industry to Board and also cross verify the video recordings submitted by complainant during the inspection.
- (4). The I/A's & complainant along with inspecting Officers shall attend the PH on **25.07.2018** and final decision will be taken after examining the above.

However, the PH was not held on 25.07.2018 due to non submission of details by industry & complainant to Board.

As per the direction of the personal hearing proceedings, a joint inspection was carried out on **23.08.2018** and reported the following:

1. The industry was working at the time of inspection and engaged in the manufacture of Textile Precision components using Aluminum tubes/plates as raw material. The raw materials are purchased from M/s. Jindal Aluminum Ltd.

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2. The industry was under Medium Green category. During 2017 the industry has started degreasing activity and hence the industry applied and obtained consent for expansion and consent for operation under Medium orange category from RSEO, Bangalore South for the manufacture of textile Machinery Spare parts with degreasing activity of capacity 1,000 Nos/month.
3. The manufacturing process involves Aluminium OD Turning → Turning → CNC machining → Drilling → Milling → Degreasing → Drying @ temp 40 ° C → Quality inspection → Packing → Dispatch
4. The industry is having degreasing baths and rinsing bath (total 5 Nos i.e 60 x 200 x 50 Cm³ – 2 Nos and 60 x 200 x 30 cm³ – 3 Nos, the effluents are generated from the rinsing activity after degreasing the alluminium components is the only source of trade effluent generation.
5. The industry has 28 Nos of employees and the source of water is from KIADB Supply and the domestic effluent is being treated in the Septic tank and Soak pit.
6. The unit uses the product named Permabond, which is a adhesive used for mounting of steel pins on the Aluminium rollers/plats. MSDS of the permabond is provided to the joint inspection team, permabond is a acrylic monomer known as 2 – hydroxyethylmethoacrylate, acrylic acid. The physical hazardous are not classified, health hazards – skin irritant.
7. The team also reported that they use industrial de-greaser cleaners such as Power clean XL, Power clean AR, Rust preventive chemical PC RP – 14. For gap filling and to further strengthen glued pins, a mixture of resin and hardener is being used on selective components and they are consumed completely. They are ARADUR 2973 Hardener, ARALDITE GY 257. Further reported that these are non-hazardous chemicals.
8. The waste water generated from rinsing activity after degreasing (washing) is being collected in plastic barrels and kept in the industry premises without handing over the effluent to CETP. The pH of untreated and primary treatment effluent was checked and found that both the effluent pH remain same i.e pH 9, which concludes that the effluent is disposed to the CETP without proper pre - treatment. Acid/Alkali dosing tank provided to neutralize the effluent at primary treatment was found empty. There is no dyke or spillage collection pit provided at degreasing sections, effluent storages etc. Spillage of effluents was noticed in and around the degreasing section.
9. Not provided scrubber to the degreasing/cleaning section.
10. Solid waste and hazardous wastes (Empty barrels, used oil) are unscientifically stored and handled. Not yet obtained authorization under Hazardous and other wastes (M & TM) Rules, 2016 and also not collecting and disposing the solid waste and hazardous waste scientifically.
11. There were no flow meter installed to record the quantity of water consumption, DM Water consumption at various sections and effluent discharged to the CETP.
12. During inspection, the purchase records for demineralized (DM) water from M/s. Yoha enterprises, hennagara, Anekal Taluk and the effluent disposal to the CETP were verified to know the water balance and to cross verify and illegal discharges. It was found that the industry has purchased and consumed 41 KLD of DM water during March 31, 2018 to July 30, 2018 for the various industrial operations. Whereas the

effluent discharge to the CETP as per the manifest available in record is not matching with DM water consumption record.

13. I/A has informed that the DM water is utilized in coolant preparation for CNC machines and the used coolants are disposed to the coolant recyclers.
14. Industry could not able to provide scientific reason to account any evaporation loss due to degreasing activity where the bath temperature is maintained more than 35° C. Also not able to provide the record/log book of effluent discharges to CETP.
15. The video evidence (CD) submitted by the complainant Sri. Prabhu Yadlapur to KSPCB was played in front of the industry operational head Sri. Girish explanation and he has agreed that video recorded is showing their industry, and the recorded matter is true. The vehicle tanker shown in the video i.e KA – 51 A – 1042 was used for transporting and disposing of septic tank water, not for any trade effluent. There was no enough way to enter and reach vehicle up to the septic tank. The sewage (septic tank water) was offloaded to the tanker by using pump and transferred to the drum. The log book maintained by the industry is showing the entry of vehicle with the time of entry and exit on 21.02.2017. it was found that Water tanker was entered the industry gate at 3 pm and stayed up to 7pm for 4 hours. The said tanker was labeled as water supply tanker.

During Personal hearing, the Regional Officer has explained about the observations done during joint inspection. He informed that the I/A have not maintained log books in the past years for handing over of effluents to CETP, coolant disposed to the recyclers and not installed flow meter to know the exact quantity of water consumption & disposal so as to arrive at correct conclusion.

In response, the I/A have submitted the compliance with all manifest copies of Hazardous waste and excel sheet of DM water purchased from M/s. Yoha enterprises stating that they do not rise invoice for every trip of DM water supply. As per record, DM water consumption per month is approx 8000 lts. He informed that DM water is used for degreasing activity of about 120 lts/month & same is replaced once in a month or depending on type of components degreased, which ever is higher. He further informed that pure DM water is used for utensil washing and final washing of parts & the consumption is approx 1300 lts/month. In addition, they have 2 VMC's & to maintain the flow pressure & minimum concentration level, DM water is mixed at the rate of 3500 lts/month. Similarly they have 1 CNC machine & 2 Lath machines, for which the DM water is mixed at the rate of 1000 lts/month & 400 lts/month. The effluent generated from rinsing after degreasing is taken to primary treatment plant for neutralization of pH.

The domestic sewage is treated in Septic tank provided by the land owner as the unit is operating in rented space. He further informed in the past they have not maintained log books regarding handing over of effluents to CETP, Coolant disposed to the recyclers that later the same is corrected. He also informed that since they have not installed flow meters, there is discrepancy in the quantity purchased & used. However, on the advise of inspection team they have installed the flow meters.

The complainant has submitted that the report of RO is not correct, as he reported that ' the industry is not using any chemicals and therefore not generating any chemical based effluent'.

He also informed that the F/A has filed a case against him for complaining to the Board. The Complainant further denied the reply given by the industry authority & informed that he will produce the necessary evidence that the industry uses chemicals in the process & generates chemical based effluent & was disposed through water tank by the industry along with water tank vehicle no.

For the above statement made by the complainant, the RO has clarified that the industry is not a chemical industry, not uses chemicals in their process except Degreasing/Washing and there by generates chemical based effluent. The chemicals used are only for degreasing activity i.e for cleaning purpose. Regarding case filed, the F/A's clarified that the case is filed for another irregularity and it is not connected with this.

After hearing, the Presiding Officer has directed as follows :

1. I/A shall submit the invoice copies of chemicals purchase and payment receipts from the inception of industry.
2. I/A shall submit the quantity of water used in the industry since day one along with water balance.
3. RO shall submit the Vehicle owner details in which the overflow of septic tank cleaned water was disposed out side the premises from RTO.
4. The CPCB Officers and RO shall collect the above details, verify by inspecting again and to submit the report.
5. The P.H is scheduled again on **20.11.2018** to examine all the details to take decision.

As per Presiding Officer direction, the Board had fixed the PH on 20.11.2018. In response, the RO, Sarjapura has requested the Board to postpone the PH schedule on 20.11.2018 to December 2018. Therefore, the PH date was again fixed on 03.12.2018.

Subsequently, the I/A has sent an Whats App message to CEO, BNG (NEIA) section regarding accident he met and unable to the hearing and requested for another date of PH for hearing. However, on 03.12.2018, the complainant was present. During that time, the Chairman could not take any decision on this case and therefore decided to give last opportunity of PH on 04.01.2019. But, the I/A has sent an e-mail informing about the accident he met and recovering slowly due to prevailing weather condition and struggling to come out of that trauma and requested the Board to extend the scheduled PH by another 15 days.

Therefore, as a final opportunity, the B.O has fixed the another PH date on **28.01.2019** and called both the I/A's and Complainant for hearing.

During the hearing, the CEO has briefed about the complaint & action taken by the Board since receiving the complaint to the Presiding Officer. He also informed about the complainant who was an ex-employee of the industry & he was removed by the industry. It was also informed about personal hearing conducted twice at Board Office & decisions of earlier hearings. Regarding compliance to previous PH decision, the RO has informed that he has verified the owner details of Vehicle carrying the overflow of septic tank cleaned water at RTO, but the same was not available so as to prove the same tanker is used for carrying fresh water. In response, the complainant has informed that the video recorded is true and the F/A's did not entered vehicle number in register book & since 5 years the I/As are sending hazardous chemicals outside the premises.

The I/A s has informed that he is using non toxic and non hazardous chemical in the process & he uses chemical by name Power Clean -XL, which is an industrial degreaser cleaner & is just like surf-excel detergent having more concentration & is safe for people and the environment. Further he informed that he uses product named Permabond, an engineering adhesives glue used for mounting of steel pins on the aluminum rollers/plats in the process completely & is not a hazardous chemical. The waste water is generated only from rinsing activity after degreasing (washing) & same is disposing regularly. The F/A's further informed that during 2017, the septic tank was stinking & therefore the tank was cleaned & disposed the waste on land for gardening through the tanker. During that period, only one gate entry of vehicle is available. The complainant has done the video on Feb 22nd 2017 & after 4 months the complainant has made complaint to KSPCB. The F/A also informed that, the complainant was disclosing the confidential technical designs/data & procedures of the company which are very much necessary for the manufacture of Textile Machinery components to others and hence they have terminated him from the service. Then he started giving false complaint against their company to all the Govt departments and also misleading the customers spreading wrong information about the company. Also, he started harassing the company by writing letters to the customers, shareholders, Govt departments, CPCB, KSPCB etc., and also to their parent Scottish Company and Scotland Parliament making false allegation against the company and thereby impacting their business. Further informed that the complainant is demanding 25 Lakhs and blackmailing by sending e-mail continuously. I/A's has produced the e-mail copies sent by the complainant using very low language.

After hearing, the Presiding Officer has made clear that the Board is meant to take action related to Environmental pollution issues. After receiving complaint during December 2017, the Board has taken immediate action & given enough opportunity to the complainant through conducting personal hearing twice after collecting required technical information through the Board officers concerned & industry authority and also conducting joint inspection by the KSPCB & CPCB Officials. Ultimately the Board found no evidence/justification to prove that the industry has polluted the Environment & therefore concluded that the complaint made is not true & given decision to close the complaint.

Sd/-
PRESIDING OFFICER &
MEMBER SECRETARY
KSPCB

To,
The Occupier
M/s. Stewart Pinned Products Pvt. Ltd
Sy No. 235-L, Bommasandra Industrial Area,
Hosur Road, Bommasandra, Attibele Hobli,
Anekal Taluk, Bangalore Urban District.

Copy to :

1. The Additional Director, CPCB, Parivesh Bhavan, East Arjun Nagar, Delhi-110032 for kind information (This is in reference to your letters No. CB/PR/PG/18-19/1513, Dt: 27.06.2018, 21.08.2018, 14.09.2018, 06.12.2018, 11.01.2018 wrt Subject-Grievances registered on Public Grievance Portal).

2. The Additional Director & Nodal Officer, Waste Management Division, Sri. B. Vinod Babu, CPCB, Parivesh Bhavan, East Arjun Nagar, Delhi-110032 for kind information (This is in reference to your letters No. B—29016/Misc/2016/WM-1/9088, Dt: 12.03.2017, 09.01.2018, 06.02.2018 & 23.08.2018) wrt Subject- Illegal Disposal of Hazardous Chemical through water tank by M/s. Stewart Pinned Products Pvt Ltd).
3. The Director(s), Sri. R.N. Jindal, Ministry of Environment, Forest and Climate Change (CP-Division) Govt of India, 2nd Floor, Vayu Wing, IPB, Jorbagh Road, New Delhi-110003, for kind information (This is in reference to your letters File No. Q-16016/274/2017-CPA, Dt: 26.12.2017, 24.01.2018, 22.06.2018, wrt Subject- In the Matter of M/s. Stewart Pinned Product-regarding).
4. The Section Officer/(HSMD), Sri. Abhijit Prasad, Ministry of Environment, Forest and Climate Change (CP-Division), Govt of India, 2nd Floor, Vayu Wing, IPB, Jorbagh Road, New Delhi-110003, for kind information (This is in reference to your letter File No.12-45/2014-HSMD, Dt: 08.03.2018, wrt Subject- Grievance Registration No. MOEF/E/2018/00223, Dt: 28.02.2018).
5. The Scientist 'E', Sri. Shriance Jain, CPCB, Parivesh Bhavan, East Arjun Nagar, Delhi-110032 for kind information (This is in reference to your letters No. B-12015/60(636)/2018-AS/9931, Dt: 21.05.2018, 29.05.2018, 31.05.2018 & 12.09.2018 wrt Subject_ regarding Hazardous Chemical disposals through water tank by Stewart Pinned Product company).
6. The Scientist 'E' & I/c. PCP, Sri. V.P. Yadav, CPCB, Parivesh Bhavan, East Arjun Nagar, Delhi-110032 for kind information (This is in reference to your letter No.B-12015/60(584)2018-AS/8895, Dt: 16.08.2018, wrt Subject- Hazardous Chemical disposals through water tank by Stewart Pinned Products).
7. The Secretary to Govt ,Department of Forest, Environment and Ecology, GOK, 7th Floor, 4th Stage, Multi Storied Building, Dr. B. R. Ambedkar Veedi, Bangalore-560001 for kind information (This is in reference to your letter No.ಅಪಜೇ/306/ಇಪಿಸಿ/2016, ದಿನಾಂಕ: 16.12.2017).
8. The Special Officer to the Hon'ble Chief Minister, GOK for kind information (E-mail-cm.kar@nic.in).
9. The CEO-1, KSPCB, Head Officer, Bangalore for information.
10. The Senior Environmental Engineer, CPCB Zonal Office, Regional Directorate, Nisarga Bhavan, Bangalore for information.
11. The RSEO, KSPCB, Bangalore South for information.
12. The SEO, Complaint Cell, KSPCB, Head Office, Bangalore for information.
13. The Technical Officer to the Hon'ble Chairman, KSPCB, Bangalore to bring to the notice of Chairman.
14. The PA to Member Secretary, KSPCB, Bangalore to bring to the notice of MS.
15. The Environmental Officer, Regional Office, Sarjapura for information and necessary action to keep a constant vigil on the industry that no illegal disposal of any waste outside the premises.
16. Sri. Prabhu Yadlapur, # 6-7-20, C/o K T Anand, Thimmappa Road, Raichur – 584101 (prabhu.s0815@gmail.com) for information.
17. Case File.


CHIEF ENVIRONMENTAL OFFICER



ಸಂಖ್ಯೆ.ಉಸಾಆ/ಹಿಪ್ರಾಸಾಅ./ಬೆಂ.ಇ-ಸಿಟಿ/ಸಾ/18-19



ಉಪ ಸಾರಿಗೆ ಆಯುಕ್ತರು ಹಾಗೂ
ಹಿರಿಯ ಪ್ರಾದೇಶಿಕ ಸಾರಿಗೆ ಅಧಿಕಾರಿಗಳ ಕಚೇರಿ,
ಬಿ.ಟಿ.ಎಂ.4ನೇ ಫ್ಲೇಜ್, 2ನೇ ಬ್ಲಾಕ್,
ಎಲೆಕ್ಟ್ರಾನಿಕ್‌ಸಿಟಿ, ಬೆಂಗಳೂರು-76,
ದಿನಾಂಕ 05-01-2019.

ಇವರಿಗೆ,

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಗಳು,
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ಬೆಂಗಳೂರು, ಸರ್ಜಾಪುರ,
ನಿಸರ್ಗ ಭವನ, 3ನೇ ಮಹಡಿ,
ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು 560010

ಮಾಸ್ಯರೆ,

ವಿಷಯ : ವಾಹನ ಸಂಖ್ಯೆ KA51A1042 ಯ ವಿವರವನ್ನೊಳಗೊಂಡ
'ಬಿ' ವಹಿ ಪ್ರತಿಯನ್ನು ಕಳುಹಿಸುತ್ತಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ : ತಮ್ಮ ಪತ್ರ ಸಂ.ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.ಸರ್ಜಾಪುರ/
2018-19/724 ದಿ.07-12-18

ಈ ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ KA51A1042 ವಾಹನದ
ವಿವರವನ್ನೊಳಗೊಂಡ 'ಬಿ' ವಹಿ ಪ್ರತಿ ಯನ್ನು ತಮ್ಮ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಹಾಗೂ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ಅಡಕ - ಬಿ ವಹಿ ಪ್ರತಿ

ತಮ್ಮ ವಿಶ್ವಾಸಿ,



[Handwritten Signature]
ಉಪಸಾರಿಗೆ ಆಯುಕ್ತರು ಹಾಗೂ
ಹಿರಿಯ ಪ್ರಾದೇಶಿಕ ಸಾರಿಗೆ ಅಧಿಕಾರಿ,
ಎಲೆಕ್ಟ್ರಾನಿಕ್‌ಸಿಟಿ, ಬೆಂಗಳೂರು-76

*
2018-2
16
2/2/19



Government Of Karnataka
Transport Department
Register Extract(Rules 48 Of KMV1990)

22



FOR GOVERNMENT PURPOSE ONLY, STRICTLY PROHIBITED FOR PRIVATE USE

1.Regn No. KA51A 1042
2.Regn Dt 17/05/2010
3.Owner Name KARIYALLAPPA
4.Father Name VEERABHADRAPPA
5.Permanant Address # 20A, KUMBARANAHALLI VILLAGE,,KASABA HOBLI, ANEKAL TALUK,,BANGALORE DIST

Purpose



6.Whether held under HPA,if so, name of the Financier & date entered. Hypothecation: SHRIRAM TRANSPORT FINANCE CO LTDMAGESHWARI COMPLEX, 1ST FLOOR, , RAYAKOTTAI MAIN ROAD,HOSUR(TN), 63510901/08/2014

7.COV MGV-MEDIUM GOODS VEHICLE
8.Makers's Name TATA MOTORS LIMITED
9.Type of Body OPEN
10.Month & Year Of Manuf 2,010.00
11.No. Of Cylinders 4.00
12.Chasi No. MAT382131A8D15937
13.Engin No. 497TC94DZY821328
14.Cubic Capacity 3,783.00
15.Horse Power
16.Maker's SFC 909EX/38CAB BSII
17.Wheel Base 3,800.00
18.Seating capacity 3.00 Standing Capacity: 0.00
19.Floor Area 0.00
20.Unladen Weight 3,990.00
21.Fuel used in Engin DIESEL

29.RC Surrender Details

30.RC Cancel Details:

31.Owner Serial: 3

32.Black list Details & Date:

33. THEFT DET-FIR NO. / FIR DT:

self
- emy -

22.Additional Particulars for Transport Vehicle

	Number,Description and Size of	Registered Axle Weight in KG's
Front Axle	8.25X16-12PR=2	3,100.00
Rear Axle	8.25X16-12PR=4	5,950.00
Any Other	0	0.00

23.RLW 9,050.00

24.Transfer Of Ownership NARAYANA SWAMY I

25.Tax Payment Particulars Tax Valid From 01/02/2014 **To** 31/01/2015

26. Tax Details Rs 7,820.00 By Challan No.CJ4671664 Dated 07/02/2014

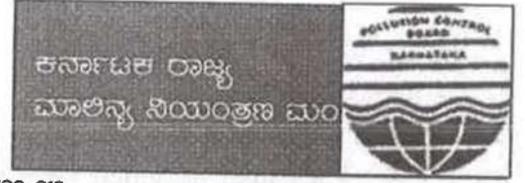
27.Fitness Validity 03/10/2017

28. If NOC Issued State To: _____ NOC Date: _____ NOC No: _____

V Narayana
Deputy Commissioner For Transport and
Registering Authority,
Senior Traffic Officer's Office
Electronic City, Bahgalore-78

Office of the Regi
Karnataka State
Bengaluru Sarjap
"NISARGA BHA
Thimmaiah Road
Opp. Pushpanjali
Phone: (O) 080 -

23
Board ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು ಸರ್ಕಾರ
"ನಿಸರ್ಗ ಭವನ", 3ನೇ ಅಂತಸ್ತು, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
anagar, 7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ಶಿವನಗರ
-560 010 ಪುಷ್ಪಾಂಜಲಿ ಜಿಲ್ಲಾ ಮಂಡಿರದ ಎದುರು, ಬೆಂಗಳೂರು -560 010
ದೂರವಾಣಿ:-080- 23230153



NO:KSPCB/RO-SJR/IND/2018-19/ 1864

towards a cleaner Karnataka
DATE: 28 JAN 2019

Inspection report of Sri S.K.Vasudeva, Regional officer, Sarjapura
Officers accompanied: Smt R.Padmavathi.R

DESPATCHED

1	Name and Address of the location inspected	M/s Stewart Pinned Products Pvt Ltd, Plot No.235L, Bommasandra Industrial Area, Attibele Hobli, Anekal Tq, Bengaluru Urban District
2	Contact Person	Sri Girish, Operational Head
3	Date of inspection	25.01.2019
4	Consent Status	Valid upto 30-09-2022 under both Water and Air Acts.

The above mentioned industry was inspected on 25.01.2019 to verify the latest status of the industry as per the Board office Letter No.5497 Dated 23-01-2019. The following are the observations made at the time of inspection:-

1. The industry was working at the time of inspection and engaged in the manufacture of Textile Precision Components using Alluminium Tubes as raw material.
2. The industry is having valid consent under Water and Air Acts for the period upto 30-09-2022
3. The manufacturing process involves Aluminium OD Turning → Turning → CNC Machining → Drilling → Milling → Degreasing → Drying @ temp 40°C → Quality inspection → Packing → Dispatch
4. The only source of trade effluent generation is from Rinsing bath. The effluents are generated in the form of washings from the rinsing activity after degreasing the alluminium components.
5. The industry has 28 No's of employees and the source of water is from KIADB Supply: The Domestic effluent is being treated in the Septic tank and Soak pit.
6. The water used for rinsing from degreasing activity (washing) is being treated in the existing primary treatment plant provided in the industry and finally handed over to CETP M/s VIVA Eco Club for further treatment and disposal.
7. The industry has maintained records in Form-10 (Manifest copies) regarding handing over of effluents to CETP. The same was verified and found that, on an average the industry is handing over of washing effluents of quantity 1,000 to 1,300 ltrs per month. The last 3 months disposal was verified. They have handed over about 600 Ltrs in the month of October, 1,260 Ltrs in the month of November and 1,630 Ltrs in the month of December, 2018.

8. They also provided flow meter to the inlet of the Degreasing baths and to the primary treatment plant to measure the quantity of water taken for degreasing and effluent off loaded to CETP.
9. The industry has maintained the register regarding quantity of DM Water purchased from the suppliers and also invoices copies and payment receipts. The industry has purchased 3,51,234 Ltrs of DM Water from M/s Yoha Enterprises, M/s Trident Solutions and M/s Lakshya Tech India Pvt Ltd.
10. The coolant water generated is being collected separately in Barrels and handed over to Board authorized reproprocessors M/s Lubetech Petro Chemicals, Veerasandra Industrial Area. The manifest copies in this regard are maintained at the industry.
11. The industry has provided an underground tank to store raw water of size 4 x 7 and two over head tanks of capacity 1,000 Ltrs and 500 Ltrs.
12. This office has addressed a letter to the RTO, Banneraghatta to send the details of the Vehicle No.KA-51-A-1042, but till date no response has been received from the RTO, Banneraghatta regarding vehicle registration details, the purpose of the use. However, the name of the vehicle driver is found as Sri Kariyellappa and the contact number was with the industry, the same was also verified in the Bangalore One online portal and there also we are unable to get the vehicle registration details. The industry authorities were also informed to bring the vehicle details for personal hearing.


REGIONAL OFFICER
SARJAPURA



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

“ಪರಿಸರಭವನ”, 1 ರಿಂಜ 5ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್‌ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ

NO. KSPCB/BNG-NEIA/PID/2018/14883
4883

PROCEEDINGS OF THE PERSONAL HEARING CALLED AT BOARD OFFICE ON
03.12.2018 REGARDING COMPLAINT MADE AGAINST M/S. STEWART PINNED
PRODUCTS PVT LTD, PLOT NO. 235L, BOMMASANDRA INDUSTRIAL AREA,
ATTIBELE HOBLI, ANEKAL TALUK, BANGALORE URBAN DISTRICT

21 DEC 2018

1. Presiding Officer : Sri. Lakshman
Chairman, KSPCB.
2. Officers present : Smt. Rekha R., Environmental Officer
BNG-NEIA section, Board Office.
3. Representatives from the Industry : Not attended
4. Complainant present : Sri. Prabhu Yadlapur

M/s. Stewart Pinned Products Pvt Ltd, Plot No. 235 L, Bommasandra Industrial Area, Attibele Hobli, Anekal Taluk, Bangalore Urban District is an existing industry obtained consent for the manufacture of textile machinery spare parts for the period upto 31.12.2023 under Water and Air Acts and also obtained 'Consent for expansion' to carryout textile machineries with degreasing activity.

Initially, the B.O has received letter from Department of Ecology & Ecology dt: 16.12.2017 along with copy of complaint made by Sri. Prabhu Yadlapur against above industry Dt: 20.05.2017. The complainant has mentioned that the above industry is illegally disposing Hazardous chemical in Water tank into some agricultural land & in some lakes. The KSPCB has verified the complaint through the jurisdiction Regional Officer, Sarjapura.

The F/A & complainant were called for P.H twice at the Board Office on **27.06.2018** & **22.10.2018** along with Officers of KSPCB and CPCB. After hearing, the Presiding Officer has given certain directions & the proceedings were communicated to the industry, complainant & other officers who were present at the time of hearings.

In the personal hearing held on 22.10.2018, it was decided to call again for personal hearing on **20.11.2018** to examine all the details to take final decision.

However, the Regional Officer, Sarjapura has submitted a letter to Board Dt: **13.11.2018** stating that the collection of details and inspection to the industry along with the CPCB Officers is not possible within the P.H schedule date, due to continuous holidays from the past 10 days and the workload is more & therefore requested the Board to fix up another alternate date for PH.

As per the request made by the RO, Board vide letter dtd: 19.11.2018 informed the I/A, complainant and the RO to attend the hearing at B.O on **03.12.2018**.

24/12/18
EO-2
Vd
12/18

24

On 3.12.2018, the I/A has sent Whatsapp message to the CEO-2, BNG (NEIA) Section informing about an accident he met with and unable to attend the hearing on the said date and requested to give alternate date to attend the hearing. However, the complainant has attended the hearing on the said date.

The Environmental Officer, BNG-NEIA section has informed the Presiding Officer about the message sent by the industry authority for not attending the hearing. In absence of the industry authority, the Presiding Officer could not take any decision on complaint.

Therefore, Presiding Officer has taken decision to give another date for personal hearing on 04.01.2019 by calling Industry authority, complainant & Other officers concerned.

Sd/-
**PRESIDING OFFICER
CHAIRMAN**

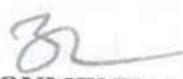
To,

The Occupier

M/s. Stewart Pinned Products Pvt. Ltd ,
Sy. No. 235-L Bommasandra Industrial Area,
Hosur Road, Bommasandra, Attibele Hobli,
Anekal Taluk, Bangalore Urban District.

Copy to :

1. The Technical Officer to the Hon'ble Chairman, KSPCB, Bangalore to bring to the notice of Chairman.
2. The PA to Member Secretary, KSPCB, Bangalore to bring to the notice of MS.
3. The CEO-1 for information.
4. The Senior Environmental Engineer, CPCB Zonal Office, Regional Directorate, Nisarga Bhavan, Bangalore for information & to inspect with RO to verify above details and to attend the PH on **04.01.2019**.
5. The RSEO, KSPCB, Bangalore East for information & to inspect with RO to verify above details and to attend the PH on **04.01.2019**.
6. The Environmental Officer, Regional Office, Sarjapura to inspect again with CPCB Officers and to attend PH on **04.01.2019 with details**.
7. Sri. Prabhu Yadlapur, # 6-7-20, C/o K T Anand, Thimmappa Road, Raichur - 584101 to attend PH on **04.01.2019**.
8. Case File.


✓
CHIEF ENVIRONMENTAL OFFICER



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ Karnataka State Pollution Control Board

"ಪರಿಸರಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್‌ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

NO. KSPCB/CEO(BNG -NEIA)/PH/2018-19/ 4070

DT: 09 NOV 2018

PROCEEDINGS OF THE PERSONAL HEARING HELD WITH M/S. STEWART PINNED PRODUCTS PVT LTD, PLOT NO. 235L, BOMMASANDRA INDUSTRIAL AREA, ATTIBELE HOBLI, ANEKAL TALUK, BANGALORE URBAN DISTRICT AT BOARD OFFICE ON 22.10.2018.

1. Presiding Officer : Sri. Lakshman
Chairman, KSPCB.
2. Officers present on behalf : 1. Sri. B.N. Ramesh Kumar
Chief Environmental Officer-2
BNG-NEIA section, Board Office.
2. Sri. G Thirumurthy, Senior Environmental Engineer
CPCB, Regional Directorate, Bangalore.
3. Smt. Rekha R., Environmental Officer
BNG-NEIA section, Board Office.
4. Sri. Vasudeva S K., Environmental Officer
Regional Office – Sarjapura.
5. Dr. K M Raju, Deputy Environmental Officer
Regional Office - Sarjapura.
3. Representatives from the Unit : Sri. Girish Udupi, Director
Sri. Srinivasa B. R
4. Complainant : Sri. Prabhu Yadlapur



M/s. Stewart Pinned Products Pvt Ltd, Plot No. 235 L, Bommasandra Industrial Area, Attibele Hobli, Anekal Taluk, Bangalore Urban District is an existing industry obtained consent for the manufacture of textile machinery spare parts for the period upto 31.12.2023 under Water and Air Acts and also obtained 'Consent for expansion' to carryout textile machineries with degreasing activity.

Initially, the B.O has received letter from Department of Ecology & Ecology dt: 16.12.2017 along with copy of complaint made by Sri. Prabhu Yadlapur against above industry Dt: 20.05.2017. The

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complainant has mentioned that the above industry is illegally disposing Hazardous Water tank into some agricultural land & in some lakes. The KSPCB has verified through the jurisdiction Regional Officer, Sarjapura. The Regional Officer, Sarjapura has visited the industry on 12.12.2017 & reported the following :

1. The industry has obtained 'consent for establishment' on 14.12.2012 from the KSPCB for the manufacture of 'Textile machinery spare parts' on job work basis . Further, the industry has obtained 'consent for operation' for the period from 01.01.2014 to 31.12.2023 to carry out the activity. Also, the industry has obtained 'consent for expansion' on 06.09.2017 for carrying out 'degreasing activity' of capacity 1000 Nos/month.
2. During 2017, industry has started degreasing activity. From degreasing activity, industry generates 500 ltrs/month of effluent & same is disposed to CETP of M/s. Viwa Eco club for further treatment & disposal.
3. The domestic sewage is being disposed to septic tank and soak pit.
4. Industry is not using any chemicals and therefore not generating any chemical based effluent.
5. The records of water consumption and disposal details was verified to know any chemicals/effluents sent to outside the industry. It was found that the industry has sent a load of domestic effluent in a vehicle No. KA- 51-A-1042 on 21.02.2017 for disposal through the local vendors after cleaning of septic tank and not sent any industrial effluent outside the industry.

During inspection, the F/A has stated that the complainant was an ex-employee of the industry since one & half years and terminated from the service on 31.03.2017 due to mischievous activity. F/A further informed to inspecting Officer that, he is giving false complaint against the industry to all the concerned Govt Departments & also to the Hon'ble Prime Minister. Therefore, the industry has lodged a complaint in Hebbgodi Police station & taking further action through the Legal Advocate.

The RO, Sarjapura has also stated that the industry is not using any chemicals & not generating any chemicals based effluents. The effluent generation is only from alkali washing/degreasing activity & disposed to CETP. The remaining activity is general engineering, not significant from pollution point of view and the objection raised in the complainant letter is not true.

Based on field officer report, the Board has disposed the complaint stating it is found 'not true' & given reply to Complainant accordingly on 23.02.2018.

Again, the Board has received letters from the CPCB & Ministry of Environment, Forest and Climate Change (HSM Division) along with Complainant Grievance registration No. MOEAF/E/2018/00223 Dtd: 28.02.2018 and same was forwarded to Regional SEO, B'lore South on 24.03.2018 and informed to inspect the industry & submit a detailed report along with photographic evidences with a clear recommendation to Board.

Further, the Board has received letter from CPCB along with complainant letter on 28.05.2018. The Complainant was still complaining repeatedly on above subject to MOEF, CPCB & KSPCB through E-mails. Therefore, before initiating further action, the industry authority & complainant were called for Personal Hearing on 27.06.2018 .

During hearing, the Deputy Environmental Officer, Sarjapura has briefed about the industry and complaint stating that the industry is an existing Medium Green Category & obtained Consent of the Board under Medium-Green category for the period from 01.01.2014 to 31.12.2023 from Regional Office on 25.03.2014 for the manufacture of Textile Machinery Spare parts on job work basis. Later, F/A have applied for 'Consent for Expansion' under **Medium Orange** category vide

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88, Dt: 24.06.2017 as they intended to start the washing of final product to
clean and tidy before dispatch to the customer. Therefore, there will be generation of
water from the components washing

Complainant Sri Prabhu Yadlapur stated that he is an ex-employee of above said company & was working as a Technical Design Engineer & the company has terminated him from the service during last year. During the time of working he did come to know about the company disposing the hazardous chemical through water tank into some agriculture land and in some lakes. When he opposed about the said activity, the industry authority have terminated him from the service during last year. He informed that he has taken necessary evidence i.e., video recording done at the time of disposing Hazardous chemicals in water tank with vehicle no etc., & same will be produced if needed. He further complained that the industry since 2013 is purchasing the highly hazardous chemical namely, 'Perma Bond' of about 20 lts/month & using in the process & showed the Chemical purchase invoice copy.

The F/A have admitted that Prabhu Yadlapur was working in their company & informed that he was not following the instructions given to him & his work was not satisfactory, inturn impacted the production & daily functioning of the company. The F/A also informed that, he was disclosing the confidential technical designs/data & procedures of the company necessary for the manufacture of Textile Machinery components and hence they have terminated him from the service. Then he started giving false complaint against their company to all the Govt departments and also misleading the customers spreading wrong information about the company. Also, he started harassing the company by writing letters to the customers, shareholders, Scotland Parliament making false allegation against the company. Regarding Environmental issues, the I/A's have informed that their company is following the Environmental policy & consent conditions by providing primary treatment plant before sending trade effluent to CETP, which is about 1500 lts/month. They have not sent any trade effluent/septic tank flush out in water tank & not disposing any waste water unscientifically. He further informed that they use 'Perma Bond', which is a special Adhesive glue used completely in the process & is not a hazardous chemical and only 20L per month is procured for the process and consumed completely. He further informed that the vehicle mentioned by the complainant is a water tanker in which they are receiving water regularly and not disposed any effluents in that tanker by them.

After hearing, the Presiding Officer has directed as follows :

- (1). The complainant shall produce the video recording copy immediately to the Board for cross verification by the Officers at the time of inspection.
- (2). The Industry shall submit the MSDS of permabond chemical along with present mode of disposal of its residual waste immediately.
- (3). CEO-1, CEO-2, RSEO, B'lore East, EO, Sarjapura of KSPCB along with Officers of CPCB Zonal Office shall conduct Joint inspection of the industry, verify all the details including industry activity being carried out, raw materials/chemicals being used, pollution control measures adopted since industry started its activity & submit a detailed report with necessary evidence/documents/photographs and chemical analysis report of Chemicals being used in the industry to Board and also cross verify the video recordings submitted by complainant during the inspection.

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(4). The I/A's & complainant along with inspecting Officers shall attend the PH and final decision will be taken after examining the above.

However, the PH was not held on 25.07.2018 due to non submission of details by inc. complainant to Board.

As per the direction of the personal hearing proceedings, a joint inspection was carried out on 23.08.2018 and reported the following:

1. The industry was working at the time of inspection and engaged in the manufacture of Textile Precision components using Aluminum tubes/plates as raw material. The raw materials are purchased from M/s. Jindal Aluminum Ltd.
2. The industry was under Medium Green category. During 2017 the industry has started degreasing activity and hence the industry applied and obtained consent for expansion and consent for operation under Medium orange category from RSEO, Bangalore South for the manufacture of textile Machinery Spare parts with degreasing activity of capacity 1,000 Nos/month.
3. The manufacturing process involves Aluminium OD Turning → Turning → CNC machining → Drilling → Milling → Degreasing → Drying @ temp 40 °C → Quality inspection → Packing → Dispatch
4. The industry is having degreasing baths and rinsing bath (total 5 Nos i.e 60 x 200 x 50 Cm³ – 2 Nos and 60 x 200 x 30 cm³ – 3 Nos, the effluents are generated from the rinsing activity after degreasing the aluminium components is the only source of trade effluent generation.
5. The industry has 28 Nos of employees and the source of water is from KIADB Supply and the domestic effluent is being treated in the Septic tank and Soak pit.
6. The unit uses the product named Permabond, which is a adhesive used for mounting of steel pins on the Aluminium rollers/plats. MSDS of the permabond is provided to the joint inspection team, permabond is a acrylic monomer known as 2 – hydroxyethylmethoacrylate, acrylic acid. The physical hazardous are not classified, health hazards – skin irritant.
7. The team also reported that they use industrial de-greaser cleaners such as Power clean XL, Power clean AR, Rust preventive chemical PC RP – 14. For gap filling and to further strengthen glued pins, a mixture of resin and hardener is being used on selective components and they are consumed completely. They are ARADUR 2973 Hardener, ARALDITE GY 257. Further reported that these are non-hazardous chemicals.
8. The waste water generated from rinsing activity after degreasing (washing) is being collected in plastic barrels and kept in the industry premises without handing over the effluent to CETP. The pH of untreated and primary treatment effluent was checked and found that both the effluent pH remain same i.e pH 9, which concludes that the effluent is disposed to the CETP without proper pre - treatment. Acid/Alkali dosing tank provided to neutralize the effluent at primary treatment was found empty. There is no dyke or spillage collection pit provided at degreasing sections, effluent storages etc. Spillage of effluents was noticed in and around the degreasing section.
9. Not provided scrubber to the degreasing/cleaning section.
10. Solid waste and hazardous wastes (Empty barrels, used oil) are unscientifically stored and handled. Not yet obtained authorization under Hazardous and other wastes (M & TM)

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handing over of effluents to CETP, Coolant disposed to the recyclers that later the same is corrected. He also informed that since they have not installed flow meters, there is discrepancy in the quantity purchased & used. However, on the advise of inspection team they have installed the flow meters.

The complainant has submitted that the report of RO is not correct, as he reported that ' the industry is not using any chemicals and therefore not generating any chemical based effluent ' . He also informed that the F/A has filed a case against him for complaining to the Board. The Complainant further denied the reply given by the industry authority & informed that he will produce the necessary evidence that the industry uses chemicals in the process & generates chemical based effluent & was disposed through water tank by the industry along with water tank vehicle no.

For the above statement made by the complainant, the RO has clarified that the industry is not a chemical industry, not uses chemicals in their process except Degreasing/Washing and there by generates chemical based effluent. The chemicals used are only for degreasing activity i.e for cleaning purpose. Regarding case filed, the F/A's clarified that the case is filed for another irregularity and it is not connected with this.

After hearing, the Presiding Officer has directed as follows :

1. I/A shall submit the invoice copies of chemicals purchase and payment receipts from the inception of industry.
2. I/A shall submit the quantity of water used in the industry since day one along with water balance.
3. RO shall submit the Vehicle owner details in which the overflow of septic tank cleaned water was disposed out side the premises from RTO.
4. The CPCB Officers and RO shall collect the above details, verify by inspecting again and to submit the report.
5. The P.H is scheduled again on 20.11.2018 to examine all the details to take decision.

Sd/-
**PRESIDING OFFICER
CHAIRMAN, KSPCB.**

To,
**The Occupier
M/s. Stewart Pinned Products Pvt. Ltd ,
Sy. No. 235-L Bommasandra Industrial Area,
Hosur Road, Bommasandra, Attibele Hobli,
Anekal Taluk, Bangalore Urban District.**

Copy to :

1. The Technical Officer to the Hon'ble Chairman, KSPCB, Bangalore to bring to the notice of Chairman.
2. The PA to Member Secretary, KSPCB, Bangalore to bring to the notice of MS.
3. The CEO-1 for information.

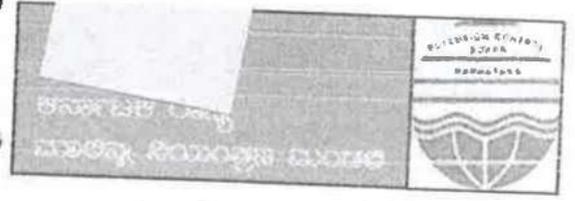
- 4. The Senior Environmental Enginner, CPCB Zonal Office, Regional Directorate, Nlsarga Bhavan, Bangalore for information & to inspect with RO to verify above details and to attend the PH on 20.11.2018.
- 5. The RSEO, KSPCB, Bangalore East for information & to inspect with RO to verify above details and to attend the PH on 20.11.2018.
- ✓ 6. The Environmental Officer, Regional Office, Sarjapura to inspect again with CPCB Officers and to attend PH on 20.11.2018 with details.
- 7. Sri. Prabhu Yadlapur, # 6-7-20, C/o K T Anand, Thimmappa Road, Raichur – 584101 to attend PH on 20.11.2018.
- 8. Case File.


CHIEF ENVIRONMENTAL OFFICER


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Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru Sarjapura
"NISARGA BHAVAN" 3rd Floor
Thimmaiah Road, 7th 'D' Main, Shivanagar,
Pushpanjali Theatre, Bengaluru -560 010
Phone : (O) 080 -23230153

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು ಸರ್ಜಾಪುರ
"ನಿಸರ್ಗ ಭವನ", 3ನೇ ಅಂತಸ್ತು, ಶಿವನಗರ
7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ಶಿವನಗರ
ಪುಷ್ಪಾಂಜಲಿ ಥಿಯೇಟರ್ ವಹುಕು, ಬೆಂಗಳೂರು
ದೂರವಾಣಿ: 080- 23230153



No.PCB/RO-SJR/ Complaint IR/2018-19/ 517

towards a cleaner Karnataka

Date:

10-SEP-2018

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To,
The Chief Environmental Officer,
Karnataka State Pollution Control Board,
Parisara Bhavan, 5th Floor
Bengaluru - 560001.

Sir,

Sub: Furnishing Detailed Inspection Report of M/s. Stewart Pinned Products Pvt Ltd,
No.235-L, Bommasandra Industrial Area, Hosur Road, Anekal Tq, Bengaluru
Urban District-560099 - Reg.

Ref: 1. Complaint letter submitted to Regional Office by Sri Prabhu Yadlapur Dated
20-11-2017.

2. Board officer Personal hearing proceedings No.1959 dated 16.07.2018.

3. Joint Inspection of the industry on 23.08.2018.

With reference to the above, please find herewith enclosed Joint Inspection report of M/s.
Stewart Pinned Products Pvt Ltd located at No.235-L, Bommasandra Industrial Area, Hosur
Road, Anekal Tq, Bengaluru Urban District-560099 with respect to Regional Office, Sarjapura.

This is for your kind information and further needful.

Yours faithfully,

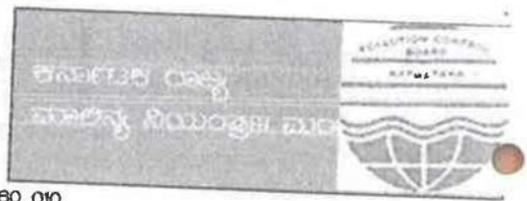
Encl:-As above

[Signature]
Environmental Officer,
RO- Sarjapura

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Regional Officer
Karnataka State Pollution Control Board
Sarjapura
SARGA BHAVAN 3rd Floor
Aimmaiah Road, 7th 'D' Main, Shivanagar,
Opp. Pushpanjali Theatre, Bengaluru -560 010
Phone: (Q) 080 -23230153

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು ಸರ್ಜಾಪುರ
"ಸರ್ಗ ಭವನ", 7ನೇ ಅಂತಸ್ತು, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸೇತು 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ಶಿವನಗರ
ಸುಪ್ರಸಂಗಲ ಜಿಲ್ಲಾಮಂಡಿರದ ಎದುರು, ಬೆಂಗಳೂರು -560 010
ದೂರವಾಣಿ: 080- 23230153



NO:PCB/RO-SJR/COMPLAINT/2018-19

517

towards a cleaner Karnataka

DATE: 10 SEP 2018

JOINT INSPECTION REPORT OF SRI B.N. RAMESH KUMAR, CHIEF ENVIRONMENTAL OFFICER, HEAD OFFICE, KSPCB, AND SRI. G. THIRUMURTY, SENIOR ENVIRONMENTAL ENGINEER, CENTRAL POLLUTION CONTROL BOARD, REGIONAL DIRECTORATE, BANGALORE

- OFFICER ACCOMPANIED: 1. T.M. SIDDESWARA BABU, DEO
2. Dr. K.M. RAJU, DEO,
REGIONAL OFFICE, SARJAPURA

1	Name and Address of the location inspected	M/s Stewart Pinned Products Pvt Ltd, Plot No.235L, Bommasandra Industrial Area, Attibele Hobli, Anekal Tq, Bengaluru Urban District
2	Contact Person	Sri Girish, Operational Head
3	Date of inspection	23.08.2018
4	Consent Status	Valid up to 31-12-2023 under both Water and Air Acts, further the industry has obtained Consent for expansion for the manufacture of Textile Machinery Spare Parts.

- Ref: 1. Complaint letter submitted to Regional Office by Sri Prabhu Yadlapur Dated 20-11-2017.
2. Board officer Personal hearing proceedings No.1959 dated 16.07.2018.

PREAMBLE: M/s Stewart Pinned Products Pvt. Ltd located at Sy. No. 235-L Bommasandra Industrial Area, Hosur Road, Bommasandra, Attibele Hobli, Anekal Taluk, Bangalore Urban District is an existing Medium scale Green Category industry applied & obtained Consent of the Board under Medium Green category for the period from 01.01.2014 to 31.12.2023 vide No. R 460, dt: 25.03.2014 for the manufacture of Textile Machinery Spare parts on job work basis. Further, the industry has applied and obtained Consent for Expansion vide Consent for Expansion order No. CTE-303601 Dated 06.09.2017 from Senior Environmental Officer, Bangalore South to carry out washings i.e. to carryout degreasing activity of final product to maintain clean and tidy before dispatch to the customer, during this process waste water will be generated. Hence, the industry falls under Orange category. There is no increase in the production capacity due to installation of degreasing activity. Then the industry has also obtained CFO for the said activity vides combined consent order No. AW 306043 Dated 30.04.2018 which is valid up to 30.09.2022.

In view of the complaint filed by Sri Prabhu Yadlapur and also as per the direction of the personal hearing proceedings vide ref (2), joint inspection carried out on 23.08.2018. The following are the observations made at the time of inspection:-

1. The industry was working at the time of inspection and engaged in the manufacture of Textile Precision Components using Alluminium Tubes / plates as raw material. The raw materials are purchased from M/s Jindal Alluminium Ltd.

12. The industry in. DM water is utilized in coolant preparation for CNC machines and the used coolant disposed to the coolant recyclers.
13. The industry could not able to provide scientific reason to account any evaporation loss due to degreasing activity where the bath temperature is maintained more than 35°C. Also not able to provide the record / log book of effluent discharges to CETP.
14. The video evidence (CD) submitted by the Complainant Sri. Prabhu Hedlapur to KSPCB was played in front of the Industry Operational Head Sri. Girish for explanation. Sri Girish has agreed that video recorded is showing their industry, and the recorded matter is true. The vehicle tanker shown in the video i.e. KA-51 A-1042 was used for transporting and disposing of septic tank water, not for any trade effluent. There was no enough way to enter and reach vehicle up to the septic tank. The sewage (septic tank water) was offloaded to the tanker by using pump and transferred to the drum. The log book maintained by the industry is showing the entry of vehicle with the time of entry and exit on 21.02.2017. It was found that Water tanker was entered the industry gate at 3 pm and stayed up to 7pm for 4 Hours. The said tanker was labeled as Water supply tanker.

The Regional officer was informed to obtain the vehicle registration details, the purpose of use and the owners / driver details for verification.

RECOMMENDATIONS:

The industry shall be directed to provide the following:

1. Log books maintained regarding handing over of effluents to CETP, coolant disposed to the recyclers from inception the industry.
2. Provide the quantity of primary treated effluent handed over to CETP month wise for further treatment along with manifest copies from the inception.
3. Provide the quantity of DM water purchased from the various suppliers from inception to till date with supporting documents of invoice and payment receipts
4. Provide the quantity of waste coolants handed over to recycler M/s Lube tech Industry or any other from the inception with supporting documents.
5. To justify the quantity of water & DM water consumption and disposal of effluent & coolant, provide water at appropriate places to record the water consumption and effluent discharge.
6. Technical specifications of septic tank and soak pit provided in the industry premises.
7. Details of raw water storage tanks.

Senior Environmental Engineer,

Chief Environmental Officer,

Deputy Environmental
Officer,

Central Pollution Control Board

Non -EIA Section,

R.O- Sarjapura

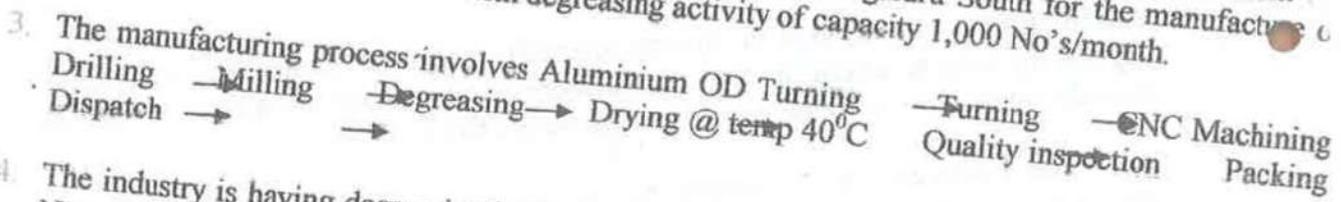
Regional Directorate, Nisargha Bhavana,
Bengaluru Urban District

K.S.P.C.B, Parisara Bhavana,

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2. The industry was under Medium Green category. During 2017 the industry has started degreasing activity and hence the industry applied and obtained Consent for Expansion and consent operation under Medium Orange category from RSEO, Bengaluru South for the manufacture of Textile Machinery Spare Parts with degreasing activity of capacity 1,000 No's/month.



4. The industry is having degreasing baths and Rinsing bath (total 5 Nos i.e. 60 X 200x 50 Cm³ - 2 Nos and 60 X 200x 30 Cm³ - 3 Nos. The effluents are generated from the rinsing activity after degreasing the alluminium components is the only source of trade effluent generation.

5. The industry has 28 No's of employees and the source of water is from KIADB Supply. The Domestic effluent is being treated in the Septic tank and Soak pit.

6. The unit uses the product named Permabond, which is a adhesive used for mounting of steel pins on the Aluminium Rolers / plats. MSDS of the Perma Bond is provided to the joint inspection team, permabond is a acrylic monomer known as 2-hydroxyethylmethoacrylate, acrylic acid. The physical hazards are not classified, health hazards-skin irritant.

Further, they have also reported that they use industrial de-greaser cleaners such as Powerclean XL, Power clean AR, Rust preventive chemical PC RP-14. For gap filling and to further strengthen glued pins, a mixture of resin and hardener is being used on selective components and they are consumed completely. They are ARADUR 2973 Hardener, ARALDITE GY 257. They further reported that these are non- Hazardous chemicals.

7. The waste water generated from rinsing activity after degreasing (washing) is being collected in plastic barrels and kept in the industry premises without handing over the effluent to CETP. The pH of untreated and primary treatment effluent was checked and found that both the effluent pH remain same i.e.~ pH 9, which concludes that the effluent is disposed to the CETP without proper pretreatment. Acid/Alkali dosing tank provided to neutralize the effluent at primary treatment was found empty. There is no dyke or spillage collection pit provided at degreasing sections, effluent storages etc. Spillage of effluents was noticed in and around the degreasing section.

8. Not provided scrubber to the degreasing/cleaning section.

9. The solid waste and hazardous wastes (Empty barrels, used oil) are unscientifically stored and handled. Not yet obtained authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and also not collecting and disposing the solid waste and hazardous waste scientifically.

10. There were no flow meters installed to record the quantity of water consumption, DM water consumption at various sections and effluent discharged to the CETP.

11. During inspection, the purchase records for Demineralized (DM) Water from M/s Yoha Enterprises, Hennagara, Anekal Taluk and the effluent disposal to the CETP were verified to know the water balance and to cross verify any illegal discharges. It was found that, the industry has purchased & consumed 41 KLD of DM water during March 31, 2018 to July 30, 2018 in the various industrial operations. Whereas the effluent discharge to the CETP as per the manifest available in record is not matching with DM water consumption record.

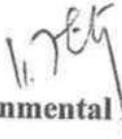
12. The industry informed that the DM water is utilized in coolant preparation for CNC machines and the used coolants are disposed to the coolant recyclers.
13. The industry could not able to provide scientific reason to account any evaporation loss due to degreasing activity where the bath temperature is maintained more than 35°C. Also not able to provide the record / log book of effluent discharges to CETP.
14. The video evidence (CD) submitted by the Complainant Sri. Prabhu Hedlapur to KSPCB was played in front of the Industry Operational Head Sri. Girish for explanation. Sri Girish has agreed that video recorded is showing their industry, and the recorded matter is true. The vehicle tanker shown in the video i.e. KA-51 A-1042 was used for transporting and disposing of septic tank water, not for any trade effluent. There was no enough way to enter and reach vehicle up to the septic tank. The sewage (septic tank water) was offloaded to the tanker by using pump and transferred to the drum. The log book maintained by the industry is showing the entry of vehicle with the time of entry and exit on 21.02.2017. It was found that Water tanker was entered the industry gate at 3 pm and stayed up to 7pm for 4 Hours. The said tanker was labeled as Water supply tanker.

The Regional officer was informed to obtain the vehicle registration details, the purpose of use and the owners / driver details for verification.

RECOMMENDATIONS:

The industry shall be directed to provide the following:

1. Log books maintained regarding handing over of effluents to CETP, coolant disposed to the recyclers from inception the industry.
2. Provide the quantity of primary treated effluent handed over to CETP month wise for further treatment along with manifest copies from the inception.
3. Provide the quantity of DM water purchased from the various suppliers from inception to till date with supporting documents of invoice and payment receipts
4. Provide the quantity of waste coolants handed over to recycler M/s Lube tech Industry or any other from the inception with supporting documents.
5. To justify the quantity of water & DM water consumption and disposal of effluent & coolant, provide water at appropriate places to record the water consumption and effluent discharge.
6. Technical specifications of septic tank and soak pit provided in the industry premises.
7. Details of raw water storage tanks.

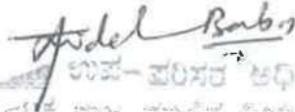

Senior Environmental Engineer,

Central Pollution Control Board
Regional Directorate, Nisargha Bhavana,
Bengaluru Urban District

Chief Environmental Officer,

Non -EIA Section,
K.S.P.C.B, Parisara Bhavana,


Deputy Environmental
Officer,
R.O- Sarjapura


Asst. Dir. (N.EIA)
K.S.P.C.B, Parisara Bhavana,
Bengaluru Urban District,
Bengaluru - 560010



36

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್‌ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

NO. KSPCB/CEO(BNG -NEIA)/PH/2018-19/ 1959

DT: 16 JUL 2018

PROCEEDINGS OF THE PERSONAL HEARING HELD WITH M/S. STEWART PINNED PRODUCTS PVT LTD, PLOT NO. 235L, BOMMASANDRA INDUSTRIAL AREA, ATTIBELE HOBLI, ANEKAL TALUK, BANGALORE URBAN DISTRICT AT BOARD OFFICE ON 27.06.2018.

1. Presiding Officer : Sri. Lakshman
Chairman, KSPCB.
2. Officers present on behalf : 1. Sri. Mohan Krishna,
Chief Environmental Officer-1, Board Office.
2. Sri. B.N. Ramesh Kumar
Chief Environmental Officer-2,
BNG-NEIA section, Board Office.
3. Sri. M. Laxman
Regional Senior Environmental Officer,
Bangalore East.
4. Smt. Rekha R., Environmental Officer,
BNG-NEIA section, Board Office.
5. Dr. Raju, Deputy Environmental Officer
Regional Office - Sarjapura.
3. Representatives from the Unit : Sri. Girish Udupi, Director
Sri. Saqur Shah, Legal Advisor
4. Complainant : Sri. Prabhu Yadlapur
Sri. Manju Yadlapur
Sri. Vijay
Sri. Kanaka



M/s. Stewart Pinned Products Pvt Ltd, Plot No. 235L, Bommasandra Industrial Area, Attibele Hobli, Anekal Taluk, Bangalore Urban District is an existing industry obtained consent for the manufacture of textile machinery spare parts for the period upto 31.12.2023 under Water and Air Acts and also obtained 'Consent for expansion' to carryout textile machineries with degreasing activity.

202
44
18/7/18

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Initially, the B.O has received letter from Department of Ecology & Ecology dt: 16.12.2017 with copy of complaint made by Sri. Prabhu Yadlapur against above industry Dt: 20.05.2017. Complainant has mentioned that the above industry is illegally disposing Hazardous chemical in

Water tank into some agricultural land & in some lakes. The KSPCB has verified the complaint through the jurisdiction Regional Officer, Sarjapura. The Regional Officer, Sarjapura has inspected the industry on 12.12.2017 & reported the following :

1. The industry has obtained 'consent for establishment' on 14.12.2012 from the KSPCB for the manufacture of 'Textile machinery spare parts' on job work basis . Further, the industry has obtained 'consent for operation' for the period from 01.01.2014 to 31.12.2023 to carry out the activity. Also, the industry has obtained 'consent for expansion' on 06.09.2017 for carrying out 'degreasing activity' of capacity 1000 Nos/month.
2. During 2017, industry has started degreasing activity. From degreasing activity, industry generates 500 ltrs/month of effluent & same is disposed to CETP of M/s. Viwa Eco club for further treatment & disposal.
3. The domestic sewage is being disposed to septic tank and soak pit.
4. Industry is not using any chemicals and therefore not generating any chemical based effluent.
5. The records of water consumption and disposal details was verified to know any chemicals/effluents sent to outside the industry. It was found that the industry has sent a load of domestic effluent in a vehicle No. KA- 51-A-1042 on 21.02.2017 for disposal through the local vendors after cleaning of septic tank and not sent any industrial effluent outside the industry.

During inspection, the F/A has stated that the complainant was an ex-employee of the industry since one & half years and terminated from the service on 31.03.2017 due to mischievous activity. F/A further informed to inspecting Officer that, he is giving false complaint against the industry to all the concerned Govt Departments & also to the Hon'ble Prime Minister. Therefore, the industry has lodged a complaint in Hebbgodi Police station & taking further action through the Legal Advocate.

The RO, Sarjapura has also stated that the industry is not using any chemicals & not generating any chemicals based effluents. The effluent generation is only from alkali washing/degreasing activity & disposed to CETP. The remaining activity is general engineering, not significant from pollution point of view and the objection raised in the complainant letter is not true.

Based on field officer report, the Board has disposed the complaint stating it is found 'not true' & given reply to Complainant accordingly on 23.02.2018.

Again, the Board has received letters from the CPCB & Ministry of Environment, Forest and Climate Change (HSM Division) along with Complainant Grievance registration No. MOEAF/E/2018/00223 Dtd* 28.02.2018 and same was forwarded to Regional SEO, B'lore South on 24.03.2018 and informed to inspect the industry & submit a detailed report along with photographic evidences with a clear recommendation to Board.

Further, the Board has received letter from CPCB along with complainant letter on 28.05.2018. The Complainant was still complaining repeatedly on above subject to MOEF, CPCB & KSPCB through E-mails. Therefore, before initiating further action, the industry authority & complainant were called for Personal Hearing on 27.06.2018 .

After hearing, the Deputy Environmental Officer, Sarjapura has briefed about the industry and the complainant stating that the industry is an existing Medium Green Category & obtained Consent of Board under Medium-Green category for the period from 01.01.2014 to 31.12.2023 from

Regional Office on 25.03.2014 for the manufacture of Textile Machinery Spare parts on job work basis. Later, F/A have applied for 'Consent for Expansion' under **Medium Orange** category vide HD.Reg.No.130888, Dt: 24.06.2017 as they intended to start the washing of final product to maintain clean and tidy before dispatch to the customer. Therefore, there will be generation of waste water from the components washing

The Complainant Sri Prabhu Yadlapur stated that he is an ex-employee of above said company & was working as a Technical Design Engineer & the company has terminated him from the service during last year. During the time of working he did come to know about the company disposing the hazardous chemical through water tank into some agriculture land and in some lakes. When he opposed about the said activity, the industry authority have terminated him from the service during last year. He informed that he has taken necessary evidence i.e., video recording done at the time of disposing Hazardous chemicals in water tank with vehicle no etc., & same will be produced if needed. He further complained that the industry since 2013 is purchasing the highly hazardous chemical namely, 'Perma Bond' of about 20 lts/month & using in the process & showed the Chemical purchase invoice copy.

The F/A have admitted that Prabhu Yadlapur was working in their company & informed that he was not following the instructions given to him & his work was not satisfactory, inturn impacted the production & daily functioning of the company. The F/A also informed that, he was disclosing the confidential technical designs/data & procedures of the company necessary for the manufacture of Textile Machinery components and hence they have terminated him from the service. Then he started giving false complaint against their company to all the Govt departments and also misleading the customers spreading wrong information about the company. Also, he started harassing the company by writing letters to the customers, shareholders, Scotland Parliament making false allegation against the company. Regarding Environmental issues, the I/A's have informed that their company is following the Environmental policy & consent conditions by providing primary treatment plant before sending trade effluent to CETP, which is about 1500 lts/month. They have not sent any trade effluent/septic tank flush out in water tank & not disposing any waste water unscientifically. He further informed that they use 'Perma Bond', which is a special Adhesive glue used completely in the process & is not a hazardous chemical and only 20L per month is procured for the process and consumed completely. He further informed that the vehicle mentioned by the complainant is a water tanker in which they are receiving water regularly and not disposed any effluents in that tanker by them.

After hearing, the Presiding Officer has directed as follows :

- (1). The complainant shall produce the video recording copy immediately to the Board to cross verify by the Officers at the time of inspection.
- (2). The Industry should submit the MSDS of permabond chemical along with present mode of disposal of its residual waste immediately.

- (3). CEO-1, CEO-2, RSEO, B'lore East, EO, Sarjapura of KSPCB along with Officers of CPCB Zonal Office shall conduct Joint inspection of the industry, verify all the details including industry activity being carried out, raw materials/chemicals being used, pollution control measures adopted since industry started its activity & submit a detailed report with necessary evidence/documents/photographs and chemical analysis report of Chemicals being used in the industry to Board and also cross verify the video recordings submitted by complainant during the inspection.
- (4). The I/A's & complainant along with inspecting Officers shall attend the PH on **25.07.2018** and final decision will be taken after examining the above.

Sd/-
PRESIDING OFFICER
CHAIRMAN, KSPCB

To,
The Occupier
M/s. Stewart Pinned Products Pvt. Ltd ,
Sy. No. 235-L Bommasandra Industrial Area,
Hosur Road, Bommasandra, Attibele Hobli,
Anekal Taluk, Bangalore Urban District.

Copy to :

1. The Technical Officer to the Hon'ble Chairman, KSPCB, Bangalore to bring to the notice of Chairman.
2. The PA to Member Secretary, KSPCB, Bangalore to bring to the notice of MS.
3. The CEO-1 for information.
4. The Regional Director, CPCB for kind information and requested to accompany for the joint inspection.
5. The RSEO, KSPCB, Bangalore East for information.
6. **The Environmental Officer, Regional Office, Bangalore – Sarjapura for information and co-ordinate & to make necessary arrangement for joint inspection as decided in the PH & submit report to Board within the specified time.**
7. **To, Sri. Prabhu Yadlapur , # 6-7-20, C/o K T Anand , Thimmappa Road, Raichur – 584101.**
8. Case File.

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CHIEF ENVIRONMENTAL OFFICER



Consent For Establishment -Expand

(CFE-EXP)

PCB ID: 23722

Consent No. CTE-303601 Valid upto: 05/09/2022

Karnataka State Pollution Control Board
Zonal Office : Bangalore South,
Nisarga Bhavan 3rd Floor, Thimmaiah Road, 7th D Cross,
Shivanagar, Bangalore-560010
Tele : 080-23228862

Industry Colour:
ORANGE

(This document contains 6 pages including annexure & excluding additional conditions)

Consent Order No: CTE-303601

Date: 06/09/2017

To,
The Occupier,
Stewart Pinned Products Pvt.Ltd
Anekal Taluk, Bengaluru -560
099

Sir,

Sub: Consent for Expansion of the unit in the Existing premises under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981

Ref: 1.CFE expansion application submitted by the organization on 20/06/2017
2.Inspection of the project site by Regional Officer on 13/07/2017

With reference to the above, it is to be informed that, the Board hereby accords **Consent for Expansion** of the unit in the existing premises under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at the location indicated below subject to the following conditions.

Location:

Name of the Industry: Stewart Pinned Products Pvt.Ltd
Address: Plot No.235-L, Bommasandra Industrial Area, Hosur Road
Industrial Area: Bommasandra III Phase, Bommasandra,
Taluk: Anekal-Attibele Hobli, District: Bangalore Urban

1. The Consent for Expansion is granted considering the following activities:

Sr	Product Name	CFE Qty	CFO Qty	Applied Qty/Month	Units	Existing/Proposed
1	manufacture of textile machinery spare parts	1000.0000	1000.0000 - NOS	1000.0000	NOS	Existing

- This consent for establishment is valid up to 05/09/2022 from the date of issue.
- The applicant shall not undertake further expansion/diversification without the prior consent of the Board.
- The applicant shall obtain necessary license/clearance from other relevant statutory agencies as required under the law.

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**Consent For Establishment -Expand
(CFE-EXP)**

PCB ID: 23722

Consent No. CTE-303601 Valid
upto: 05/09/2022

Karnataka State Pollution Control Board
Zonal Office : Bangalore South,
Nisarga Bhavan 3rd Floor, Thimmaiah Road, 7th D Cross,
Shivanagar, Bangalore-560010
Tele : 080-23228862

Industry Colour:
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(This document contains 6 pages including annexure & excluding additional conditions)

I. WATER CONSUMPTION:

1. The source of water shall be from **Borewell, KIADB** and total water consumption shall be as below.

Particulars	Water Consumption(KLD)	Water Discharge(KLD)	Water Source	Existing/Proposed
Domestic Purpose	0.3	0.2	KIADB	Proposed
Domestic Purpose	0.7	0.6	KIADB	Existing
Others	0.3	0.3	Borewell	Proposed

II. WATER POLLUTION CONTROL:

- The sewage/domestic effluent shall be treated in Septic Tank with Soak pit. No overflow from the soak pit is allowed. The septic tank and Soak pit shall be as per IS 2470 Part-I & Part-II.
- The Effluent Treatment Plant proposal is generally agreeable and shall be constructed as per the specifications mentioned in the proposal and it shall consist of following units.
- The industry shall treat the domestic wastewater in the Sewage Treatment Plant (STP) as per the proposal submitted. It shall meet the standards specified in Annexure-I & shall be used on land for gardening/greenbelt within the factory premises.*
- If the treatment plant does not achieve the effluent standards stipulated under condition (2) above or if it is found to be inadequate, then the industry shall have to modify the units so as to meet the standards with prior consent of the Board.
- All the treatment units shall be totally impervious.
- The applicant shall provide separate flow meter for measuring the quantity of effluents through ETP and separate energy meter and shall maintain a logbook for the verification of inspecting officers.
- The applicant shall operate and maintain Treatment Plant continuously and maintain regular log-books/ operation records.
- There shall not be any increase in generation of Domestic waste water due to proposed expansion.

III. WATER CESS:

- The industry shall comply with the provisions of Water (Prevention and Control of Pollution) Cess Act, 1977, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said Water (Prevention and Control of Pollution) Cess Act, 1977, and 2003.



Consent For Establishment -Expand
(CFE-EXP)

PCB ID: 23722

Consent No. CTE-303601 Valid
upto: 05/09/2022

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Karnataka State Pollution Control Board
Zonal Office : Bangalore South,
Nisarga Bhavan 3rd Floor, Thimmaiah Road, 7th D Cross,
Shivanagar, Bangalore-560010
Tele : 080-23228862

Industry Colour:
ORANGE

(This document contains 6 pages including annexure & excluding additional conditions)

IV. AIR POLLUTION CONTROL:

1. The type of emissions, stack heights and the air pollution control equipment for the air pollution control sources to be installed as specified in **Annexure-II**.
2. The discharge of emissions from the air pollution sources shall pass through the stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
3. The stacks shall have port holes and platforms as per the guidelines specified in **Annexure-II** to facilitate monitoring of emissions.
4. The applicant shall upgrade/modify/replace the control equipments if they are found inadequate to meet the standards stipulated. Prior permission of the Board shall be obtained for the same.

V. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The applicant shall collect, treat and dispose off all solid waste generated during construction i.e. Muck, and Garbage after construction if any in such manner so as not to cause environmental pollution.
2. The details of solid waste generated from the expansion activity shall be as follows

Sr	Solid Waste Name	Qty-Unit	Existing/Proposed
1	Metal Scrap	1,2000 - M.T	Existing

VI. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDRY MOVEMENT) RULES 2016:

1. The industry shall apply and obtain authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016, and comply with the conditions of the authorization. The applicant shall apply for authorization along with the consent for operation (CFO) application under the Rules in Form-I to obtain authorization and comply with conditions.

VII. NOISE POLLUTION CONTROL:

1. The industry shall ensure that the ambient noise levels within its premises will not exceed the limits i.e 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.

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**Consent For Establishment -Expand
(CFE-EXP)**

PCB ID: 23722

Consent No. CTE-303601 Valid
upto: 05/09/2022

Karnataka State Pollution Control Board
Zonal Office : Bangalore South,
Nisarga Bhavan 3rd Floor, Thimmaiah Road, 7th D Cross,
Shivanagar, Bangalore-560010
Tele : 080-23228862

Industry Colour:
ORANGE

(This document contains 6 pages including annexure & excluding additional conditions)

VIII. GENERAL CONDITIONS:

1. The industry shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.
2. The industry shall not commission the proposed plant for trial or regular production unless necessary pollution control measures are installed as specified in this Consent Order.
3. The industry shall ensure that the treatment plant and control equipments are completed and commissioned simultaneously along with construction of the factory and erection of machineries.
4. The industry shall not change or alter (a) raw materials or manufacturing process, (b) change the products or product mix (c) the quality, quantity or rate of discharge/emissions and (d) install/replace/alter the water or air pollution control equipments without the prior approval of the Board.
5. The industry shall immediately report to the Board of any accident or unforeseen act or event resulting in release of discharge of effluents or emissions or solid wastes etc. in excess of the standards stipulated. And the industry shall immediately take appropriate corrective and preventive actions under intimation.
6. The industry is liable to reinstate or restore, damaged or destroyed elements of environment at his cost, failing which, the applicant/occupier as the case may be shall be liable to pay the entire cost of remediation or restoration in advance an amount equal to the cost estimated by Competent Agency or Committee.
7. The Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions.
8. This CFE does not give any right to the Party/Project Authority/Industry to forego any *other* legal requirement that is necessary for setting/operation of the plant.
9. The industry shall furnish point wise compliance to the conditions given under this consent for establishment within 30 days.

Please note that this is only consent for establishment issued to you to proceed with the formalities for expansion of the industry and does not give any right to proceed trial/regular production. For this purpose, separate consents of the Board for discharge of liquid effluent and the emissions to the air shall have to be obtained by remitting prescribed consent fee. The application for consent has to be made 45 days in advance of commissioning for trial production of the plant.

The receipt of this letter may please be acknowledged.

FOR AND ON BEHALF OF
KARNATAKA POLLUTION CONTROL BOARD



**Consent For Establishment -Expand
(CFE-EXP)**

PCB ID: 23722

**Consent No. CTE-303601 Valid
upto: 05/09/2022**

**Karnataka State Pollution Control Board
Zonal Office : Bangalore South,
Nisarga Bhavan 3rd Floor, Thimmaiah Road, 7th D Cross,
Shivanagar, Bangalore-560010
Tele : 080-23228862**

Industry Colour:
ORANGE

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(This document contains 6 pages including annexure & excluding additional conditions)



LAKSHMAN N - Senior Environmental Officer

Encl.: Annexure-I & II.

NOTE:

The following Conditions II (2 & 3) mentioned above are not applicable.

Additional Conditions:

1. There shall not be disposal of treated/Un treated effluent outside the primeses.

COPY TO:

1. The Regional Officer; Bangalore Sarjapura for information and necessary action
2. Master copy (Dispatch).
3. Office copy.

Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.

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**Consent For Establishment -Expand
(CFE-EXP)**

PCB ID: 23722

Consent No. CTE-303601 Valid upto: 05/09/2022

Karnataka State Pollution Control Board
Zonal Office : Bangalore South,
Nisarga Bhavan 3rd Floor, Thimmaiah Road, 7th D Cross,
Shivanagar, Bangalore-560010
Tele : 080-23228862

Industry Colour:
ORANGE

(This document contains 6 pages including annexure & excluding additional conditions)

ANNEXURE- II

Chim.No.	Chimney attached to	Minimum chimney height to be provided above ground level (in Mtr)	KVA Rating / Capacity	Tolerance limits mg/NM3	Air pollution Control equipment to be installed, in addition to chimney height as per col.(3)	Date on which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.	Existing/Proposed
1	D.G. Sets		10.125 KVA	---	AEC	Before commissioning.	Existing

Note:

AEC : Accoustic Enclosures

LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

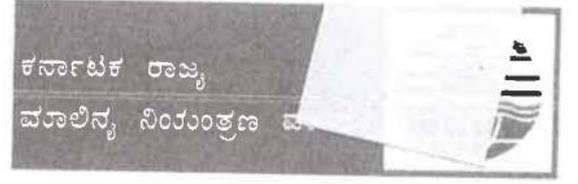
Portholes shall be provided for all Chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to at least eight times the stack or duct diameter downstream from any flow disturbance such as bend, expansion, contraction and visible flame. Further, the selected port has to be at least 2 stack/duct diameter before stack/duct exit or from any other flow disturbance. For rectangular stacks, an equivalent diameter can be calculated using following expression.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

- The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
- An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

Regional Office : Bangalore - Sarjapura
Karnataka State Pollution Control Board
"Nisarga Bhavan", 3rd Floor, Thimmaiah Road
7th 'D' Cross, Shivanagar, Bengaluru-560 079.
Telephone : 080-23230153
Email : sarjapura@kspcb.gov.in

46
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಂಗಳೂರು-ಸರ್ಜಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
"ನಿರ್ಜರ್ಗ ಭವನ", 3ನೇ ಮಹಡಿ,
ಶಿವನಗರ, 7ನೇ 'ಡಿ' ಕ್ರಾಸ್, ಶಿವನಗರ
ಬೆಂಗಳೂರು - 560 079.
ಫೋನ್ : 080-23230153



towards a cleaner Karnataka

NO:KSPCB/RO-SJR/COMPLAINT/2017-18/ 1218.

DATE: 08 MAR 2018

DESPATCHED

TO
The Senior Environmental Officer,
Complaint & Enforcement Cell,
Karnataka State Pollution Control Board,
No.49, Parisara Bhavana,
Church Street, Bengaluru-560001

Sir,

Sub: Grievance regarding disposal of effluent through tanker – reg

- Ref: 1. This office Letter No.516 Dated 14-12-2017 forwarded to Complaint and Enforcement Cell
2. This office letter No.999 Dated 11-01-2018 forwarded to CEO-2, Non-EIA section
3. Board office Letter No.6354 Dated 23-02-2018
4. Board office Memo No.6381 Dated 24-02-2018

With reference to the above, it is to be informed that, this office has already attended the grievance filed by the complainant Sri Prabhu Yedlapura and the detailed inspection was forwarded to Board office complaint cell vide ref (1) cited above and as well as to the Chief Environmental Officer, Non EIA Section vide ref (2) cited above, inturn the Board office has already disposed the grievance vide Board office letter No.6354 Dated 23-02-2018 vide ref(3) cited above. The copy of the letter is enclosed for your kind reference.

This is for your kind information and further needful.

Yours faithfully,

Arasudewask
REGIONAL OFFICER
SARJAPURA

o/c

ಫ್ಯಾಕ್ಸ್ / Fax : 080-25586321
ಈಮೇಲ್ / E-mail : ho@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್ / Website : http://kspcb.gov.in



25581383, 25589112
25588151, 25588270
25588142, 25586520

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್‌ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

NO: PCB/CEO(NEIA-BNG)/Stewart/CFO/2017-18 / 6354 Dt: 23 FEB 2018

To,

Sri. Prabhu Yadlapur (prabhu.s0815@gmail.com) No. 91-814708779

Bangalore - 560 009, Door No. 2,

Lokesh Bldg, near ICICI ATM

Sir, Hebbagodi

Sub: Complaint on Hazardous chemical disposed through water tank by M/s. Stewart Pinned Products Pvt Ltd, Plot No. 235L, Bommasandra Industrial Area, Attibele Hobli, Anekal Taluk, Bangalore Urban District -reg.

- Ref:**
1. Your complaint filed in Public portal: Registration No. PMOPG/E/2017/0290949, Dt : 20.05.2017.
 2. Your e-mails Dt : 14.10.2017 & 06.12.2017 submitted to KSPCB.
 3. Your e-mail submitted to Chief Secretary, GoK Dtd : 06.12.2017, same is forwarded to KSPCB from Department of Forest, Ecology and Environment through a letter No. APG/306/EPC/2016, Dt ; 16.12.2017.
 4. R.O – Sarjapura inspected on 12.12.2017.
 5. Your e-mail submitted to Private Secretary to MOEF and Climate change, GOI Dtd : 15.12.2017, same is forwarded to KSPCB from CPCB vide letter No. B-9016/SC/1/18/WM-II/15965, Dt : 09.01.2018.

Adverting to the above subject and reference, the KSPCB has verified the complaint through the jurisdiction Regional Officer. The Regional Officer, Sarjapura has inspected the industry on 12.12.2017 & reported the following :

1. The industry has obtained 'consent for establishment' on 14.12.2012 from the KSPCB for the manufacture of 'Textile machinery spare parts' on job work basis . Further, the industry has obtained 'consent for operation' for the period from 01.01.2014 to 31.12.2023 to carry out the activity. Also, the industry has obtained 'consent for expansion' on 06.09.2017 for carrying out 'degreasing activity' of capacity 1000 Nos/month.
2. From degreasing activity, industry generates 500 ltrs of effluent & same is disposed to CETP of M/s. Viva Eco club for further treatment & disposal.
3. The domestic sewage is disposed to septic tank and soak pit.
4. Industry is not using any chemicals and therefore not generating any chemical based effluent.

5002
For note
Smta
Vd
26/2/18

- 48
5. The records of water consumption and disposal details was verified to know any chemicals/effluents sent to outside the industry. It was found that the industry has sent a load of domestic effluent in a vehicle No. KA- 51-A-1042 on 21.02.2017 for disposal through the local vendors after cleaning of septic tank and not sent any industrial effluent outside the industry.

The F/A's have informed during inspection that, you are an ex-employee of the industry since one & half years and you were terminated from the service on 31.03.2017 due to mischievous activity. He further informed to inspecting officer that, you are giving false complaint against the industry to all the concerned Govt Departments & also to the Hon'ble Prime Minister. Therefore, the industry has lodged a complaint against you in Hebbgodi Police station & taking further action through the Legal Advocate.

The RO Sarjapura has also stated that the industry is not using any chemicals & not generating any any chemicals based effluents. The effluent generation is only from alkali washing/degreasing activity & disposed to CETP. The remaining activity is general engineering, not significant from pollution point of view and the objection raised in the complainant letter in not true.

Therefore, the complaint given by you against the industry is disposed as it is found 'not true'

This is for information & the receipt of this letter may be acknowledged.

Yours Faithfully

Sd/-

MEMBER SECRETARY

Copy to :

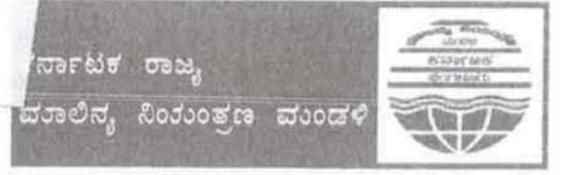
1. The Secretary, Department of Forest, Environment and Ecology, GoK , 7th floor, 4th Division, Multi storied building, Dr. B.R Ambedkar Veedhi, Bangalore – 560001 for kind information.
2. Sri. R. N Jindal, Director (s), MOEF and Climate change (CP Division) , 2nd floor, Vayu Wing, IPB, Jorh Road, New Delhi – 110003 for kind information.
3. The Additional Director and Head, Waste Management Division -II, CPCB, MOEF & Climate change, GoI, Parivesh Bhavan, East Arjun Nagar, Delhi – 110032.
4. Environmental Officer, Sarjapura for information and directed to keep a watch on the industry that at no point of time, the industry shall not discharge any kind of effluents/hazardous chemicals outside the industry premises.
5. The Managing Director, M/s. Stewart Pinned Products Pvt Ltd, No. 235-L, Bommasandra Industrial Area, Hosur Road, Anekal Taluk, Bangalore Urban District – 560099 is hereby directed that no effluent/hazardous chemicals shall not be disposed illegally outside the industry premises. Failing which, necessary Closure and Penal action will be initiated.
6. Case file.

30

CHEIF ENVIRONMENTAL OFFICER – 2
(NEIA – BNG, section)

Regional Office : Bangalore - Sarjapura
Karnataka State Pollution Control Board
"Nisarga Bhavan", 3rd Floor, Thimmalah Road
7th 'D' Cross, Shivanagar, Bengaluru-560 079.
Telephone : 080-23230153
E-mail : sarjapura@kspcb.gov.in

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ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಂಗಳೂರು
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
"ನಿಸರ್ಗ ಭವನ", 3ನೇ ಮಹಡಿ
ತಿಪ್ಪಯ್ಯ ಕ್ರಾಸ್, 7ನೇ 'ಡಿ' ಕ್ರಾಸ್,
ಬೆಂಗಳೂರು - 560 079.
ಫೋನ್ : 080-23230153



towards a cleaner Karnataka

ಸಂಖ್ಯೆ:ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.ಸರ್ಜಾಪುರ/ದೂರು/2017-18/1999.

ದಿನಾಂಕ: 11 JAN 2016

DESPATCHED

ಇವರಿಗೆ,
ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು,
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ಸಂಖ್ಯೆ.49. ಪರಿಸರ ಭವನ,
ಚರ್ಚರಸ್ತೆ, ಬೆಂಗಳೂರು-560001

ಆದ್ಯ ಗಮನ: ಮುಖ್ಯ ಪರಿಸರ ಅಧಿಕಾರಿ-2, ಬೆಂಗಳೂರು (ನಾನ್-ಇಐಎ) ವಿಭಾಗ

ಮಾನ್ಯರೆ,

ವಿಷಯ: M/s Stewart Pinned Products Ltd, ಬೊಮ್ಮಸಂದ್ರ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ, ಆನೇಕಲ್
ತಾಲ್ಲೂಕು ಇವರು ನಿಯಮ ಬಾಹಿರವಾಗಿ ಅಪಾಯಕಾರಿ ತ್ಯಾಜ್ಯವನ್ನು ಕೆರೆ ಮತ್ತು
ಸರೋವರಗಳಲ್ಲಿ ಸುರಿಯುತ್ತಿರುವ ದೂರಿನ ಬಗ್ಗೆ

- ಉಲ್ಲೇಖ:1. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿ, ದೂರು ಮತ್ತು ಜಾರಿ ಕೋಶಕ್ಕೆ ಪ್ರಾ.ಕ.ಸರ್ಜಾಪುರದಿಂದ
ಪರಿವೀಕ್ಷಣಾ ವರದಿಯನ್ನು ಕಳುಹಿಸಿದ ಪತ್ರ ಸಂಖ್ಯೆ 516 ದಿನಾಂಕ 14-12-2017
2. ಮಂಡಳಿ ಮೆಮೋ ಸಂಖ್ಯೆ 5365 ದಿನಾಂಕ 30-12-2017

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಿಳಿಸುವುದೇನೆಂದರೆ, ಶ್ರೀ ಪ್ರಭು ಯಡ್ಲಾಪುರ್ ಇವರು ದಿನಾಂಕ
20-05-2017ರಂದು ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವ M/s Stewart Pinned Products Ltd ಎಂಬ
ಕೈಗಾರಿಕಾ ಸಂಸ್ಥೆಯ ವಿರುದ್ಧ ಮಾನ್ಯ ಪ್ರಧಾನ ಮಂತ್ರಿಗಳಿಗೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ ದೂರನ್ನು ಸರ್ಕಾರದ
ಕಾರ್ಯದರ್ಶಿ ಅರಣ್ಯ, ಜೀವಿ ಪರಿಸರ ಮತ್ತು ಜೀವಶಾಸ್ತ್ರ ಇಲಾಖೆ ಇವರು ಮಂಡಳಿಗೆ ಕಳುಹಿಸಿ ಪ್ರಕರಣದ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಿ
ಕಾನೂನು ರೀತ್ಯಾ ಕ್ರಮ ಜರುಗಿಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಉಲ್ಲೇಖಿತ ಪತ್ರ (2)ರ ಮೂಲಕ ಕಳುಹಿಸಲಾಗಿರುತ್ತದೆ.

ಶ್ರೀ ಪ್ರಭು ಯಡ್ಲಾಪುರ್ ಇವರು ಈಗಾಗಲೇ ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ ಸರ್ಜಾಪುರ ಕಛೇರಿಗೂ ಕೂಡ ದಿನಾಂಕ 20-11-
2017ರಂದು ದೂರನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ ಹಾಗೂ ಸದರಿ ದೂರಿನನ್ವಯ ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ ಮತ್ತು ಉಪ ಪರಿಸರ
ಅಧಿಕಾರಿಯವರು ದಿನಾಂಕ 12-12-2017ರಂದು M/s Stewart Pinned Products Ltd, ಎಂಬ ಕೈಗಾರಿಕೆಯನ್ನು
ಪರಿಶೀಲಿಸಿ, ಪರಿಶೀಲನಾ ವರದಿಯನ್ನು ಉಲ್ಲೇಖಿತ ಪತ್ರ (1)ರಲ್ಲಿ ಮುಂದಿನ ಕ್ರಮಕ್ಕೆ ಮಂಡಳಿಯ ಕೇಂದ್ರ ಕಛೇರಿಗೆ
ಕಳುಹಿಸಲಾಗಿರುತ್ತದೆ. ಆದಾಗ್ಯೂ ಸದರಿ ಪರಿಶೀಲನಾ ವರದಿಯನ್ನು ಘಟ್ಟಕ್ಕೆ ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ಮುಂದಿನ
ಕ್ರಮಕ್ಕೆ ಕಳುಹಿಸಲಾಗಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ


ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ.ಸರ್ಜಾಪುರ

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Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru Sarjapura

ಪ್ರಾದೇಶಿಕ
ಕರ್ನಾಟಕ
ಜಿಲ್ಲಾಪಾಲಕರು

೨
೧೦೨ನೇ ಮಂಡಲ



"NISARGA BHAVAN" 3rd Floor
Thimmaiah Road, 7th 'D' Main, Shivanagar,
Opp. Pushpanjali Theatre, Bengaluru -560 010
Phone: (O) 080 -23230153

"ನಿಸರ್ಗ ಭವನ", ೩ನೇ ಅಂತಸ್ತು, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
೭ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ಶಿವನಗರ
ಪುಷ್ಪಾಂಜಲಿ ಥಿಯೇಟರ್‌ನ ಎದುರು, ಬೆಂಗಳೂರು -560 010
ದೂರವಾಣಿ: ೦೮೦- ೨೩೨೩೦೧೫೩

NO:KSPCB/RO-SJR/IND/NOTICE/2017-18/ 998 .

towards a cleaner Karnataka

DATE: 11 JAN 2018

TO,
Managing Director,
M/s Stewart Pinned Products Pvt Ltd,
No.235-L, Bommasandra Industrial Area,
Hosur Road, Anekal Tq,
Bengaluru Urban District-560099

Sir,

Sub: Non-compliance under the provision of Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981 by your industry – reg.

- Ref: 1. This office Combined Consent order No.PCB42/SJR 12/H.NO.67022/Uin 030206741/R4605 Dated 25-03-2014
2. Consent for Expansion (CFExp) issued by SEO, Bangalore South No. CTE-303601 Dated 06-09-2017
3. Complaint from Sri Prabhu Yadlapur Dated 20-11-2017
4. Inspection of your industry by the under signed along with DEO of this office on 12.12.2017.

Adverting to above subject, it is to inform you that, this office has received a complaint against your industry vide ref (3). The following are the observations made during inspection.

- The industry was operating at the time of inspection and engaged in the manufacture of Textile Machinery Spare parts with degreasing (washing) activity.
- You have obtained Consent for Expansion to carryout textile machineries with degreasing activity for which you have not obtained consent for operation and operating the industry without valid consent of the Board for the new products manufacturing, which is clear violation under Section 25/26 of Water (Prevention and Control of pollution) Act, 1974.
- The waste water generated from rinsing activity after degreasing (washing) is being collected in plastic barrels and kept in the industry premises without handing over the effluent to CETP. Spillage of effluents was noticed and further no waste shall be stored more than 90 days in the industry.
- Neither you are not treating the effluents in the industry nor handing over the effluents to CETP, it shows that the effluents may be by passing outside without any treatment illegally.

o/c

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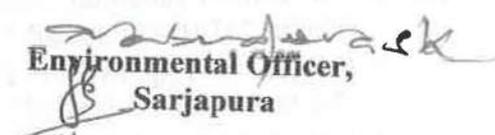
- You have not maintained log books for generation of effluent and not provided in house pre treatment facility as per the Hon'ble Supreme Court directions to treat the trade effluent before handing over to CETP.
- Not provided scrubber to the degreasing/cleaning section and also not collecting and disposing the solid waste and hazardous waste scientifically.

In view of the above non compliance, you are hereby called upon to **SHOW CAUSE** within 7 (seven) days from the date of receipt of this notice, as to why this office shall not recommended the Board to withdraw the consent issued and to initiate action as per the provisions of Water and Air Acts.

Please note that non-compliance of the contents of this Notice shall be punishable under Section 44 of the Water Act, 1974 & under section 37 of the Air Act, 1981 respectively.

Please acknowledge the receipt of this notice.

Yours faithfully,

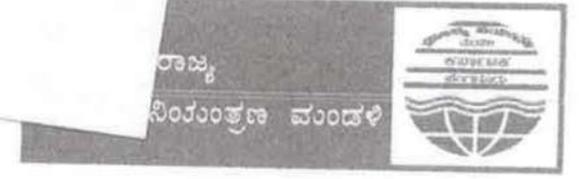

Environmental Officer,
Sarjapura

✓

Regional Office : Bangalore - Sarjapura
Karnataka State Pollution Control Board
"Parasara Bhavan", 3rd Floor, Thimmaiah Road
7th 'D' Cross, Shivnagar, Bengaluru-560 079.
Telephone : 080-23230153
Email : sarjapura@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಂಗಳೂರು-ಸರ್ಜಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
"ಪರಸರಾ ಭವನ", 3ನೇ ಮಹಡಿ,
7ನೇ 'ಡಿ' ಕ್ರಾಸ್, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 079.
ಫೋನ್ : 080-23230153

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towards a cleaner Karnataka

No: PCB /RO-SJR/COMPLAINT/2017-18/ 516

DATE: 14 DEC 2017

TO
Member Secretary,
Karnataka State Pollution Control Board,
No.49, Parasara Bhavana,
Church Street, Bengaluru-560001.

DESPATCHED

&

Kind Attn: Sri Prabhudeva.M.K, SEO
Complaint & Enforcement Cell

Sir,

Sub: Furnishing the inspection report of M/s Stewart Pinned Products Pvt Ltd,
Plot No.235L, Bommasandra Industrial Area, Attibele Hobli, Anekal Tq,
Bengaluru Urban District - reg

Ref: 1. Complaint received by this office from Sri Prabhu Yadlapur
Dated 20-11-2017.
2. Inspection of the industry by this office 12-12-2017

With reference to the above cited subject, M/s Stewart Pinned Products Pvt Ltd, Plot No.235L, Bommasandra Industrial Area, Attibele Hobli, Anekal Tq, Bengaluru Urban District was inspected by the undersigned along with DEO in view of the complaint. The detailed inspection report along with a copy of complaint, photographs etc are herewith enclosed for kind perusal and further necessary action.

Encl: As above

Yours faithfully,


REGIONAL OFFICER
SARJAPURA

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Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru Sarjapura
"NISARGA BHAVAN" 3rd Floor
Thimmaiah Road, 7th 'D' Main, Shivanagar,
Opp. Pushpanjali Theatre, Bengaluru -560 010
Phone: (O) 080 -23230153

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು ಸರ್ಜಾಪುರ
"ನಿಸರ್ಗ ಭವನ", 7ನೇ ಅಂತಸ್ತು, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ಶಿವನಗರ
ಪುಷ್ಪಾಂಜಲಿ ಚಿತ್ರಮಂದಿರದ ಎದುರು, ಬೆಂಗಳೂರು -560 010
ದೂರವಾಣಿ: 080- 23230153



NO:KSPCB/RO-SJR/COMPLAINT/2017-18

towards a cleaner Karnataka
DATE:

INSPECTION REPORT OF SRI S.K.VASUDEVA, REGIONAL OFFICER, SARJAPURA
OFFICERS ACCOMPANIED BY: Sri T.M.Siddeswarababu, DEO.

1	Name and Address of the location inspected	M/s Stewart Pinned Products Pvt Ltd, Plot No.235L, Bommasandra Industrial Area, Attibele Hobli, Anekal Tq, Bengaluru Urban District
2	Contact Person	Sri Girish, Operational Head
3	Date of inspection	12-12-2017
4	Complaint from	Sri Prabhu Yadlapur
5	Consent Status	Valid upto 31-12-2023 under both Water and Air Acts, further the industry has obtained Consent for expansion for the manufacture of Textile Machinery Spare Parts.

Ref: Complaint letter submitted to Regional Office by Sri Prabhu Yadlapur Dated 20-11-2017.

The above said industry was inspected on 12-12-2017 against the complaint filled by Sri Prabhu Yadlapur and also as per the direction of the Hon'ble Chairman, KSPCB. The following are the observations made at the time of inspection:-

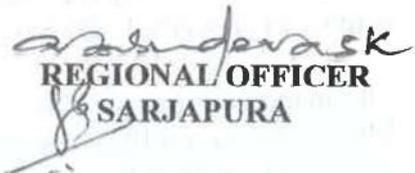
1. The industry was working at the time of inspection and engaged in the manufacture of Textile Precision Components using Alluminium Tubes as raw material. The raw material is brought from M/s Jindal Alluminium Ltd.
2. The industry has established during the year 2012 and obtained Consent for Establishment (CFE) vide No.R3493 Dated 14-12-2012 for Textile Machinery Spare Parts on job work basis. The Consent for Operation (CFO) was issued for the period from 01-01-2014 to 31-12-2023 under Water and Air Acts vide No.R4605 Dated 25-03-2014 (Copies enclosed).
3. The industry was under Medium Green category. During 2017 the industry has started degreasing activity and hence the industry applied and obtained Consent for Expansion under Medium Orange category from RSEO, Bengaluru South vide No.CTE-303601 Dated 06-09-2017 for the manufacture of Textile Machinery Spare Parts with degreasing activity of capacity 1,000 No's/month.
4. The manufacturing process involves Aluminium OD Turning → Turning → CNC Machining → Drilling → Milling → Degreasing → Drying @ temp 40⁰C → Quality inspection → Packing → Dispatch

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5. The industry is having degreasing baths 2 No's and Rinsing bath 1 No. The effluents are generated from the rinsing activity after degreasing the alluminium components is the only source of trade effluent generation.
6. The industry has 28 No's of employees and the source of water is from KIADB Supply. The Domestic effluent is being treated in the Septic tank and Soak pit.
7. The water used for rinsing from degreasing activity (washing) is being collected in plastic barrels and kept in the industry premises for disposal to CETP. The effluent generation is only about 500 ltrs per month as and when they change the rinsing water for which they have made an agreement with CETP M/s VIVA Eco Club. The industry has stored the effluent/rinsing water of about 2,500 Ltrs in plastic barrels and is in the process of handing over of effluents to CETP. The industry was informed to dispose to the CETP immediately.
8. During inspection, the records for water consumption and disposal details was verified to know any chemicals/effluents sent to out side the industry. It was found that, the industry has sent a load of domestic effluent through vehicle No.KA-51-A-1042 on 21-02-2017 for disposal through local vendors after cleaning of Septic tank and not sent any industrial effluent outside the industry.

On enquiry with Sri Girish, Operation Head, he informed that the complainant Sri Prabhu Yadlapur was ex employee of the industry from 1½ years and he was terminated from the service on 31-03-2017 due to mischievous activity (stolen of company designs and giving information to their customers). They have also informed that, the ex employee is giving falls complaint by written as well as by mail against the industry to all concerned govt departments and also to the Hon'ble Prime Minister. In view of this, the industry has lodged a complaint against him in Hebbagodi Police Station and taking necessary action against him through industry legal advocate (Copy enclosed).

RECOMMENDATIONS: The industry is not using any chemicals, not generating any chemical based effluents. The effluent generation is only from alkali washing/degreasing activity of quantity of about 500 Ltrs/month has been stored in the industry for disposal to the CETP, the remaining activity is general engineering, not significant from pollution point of view. Hence, it assumes that the objection raised in the complainant letter is not found true. However, a notice has been issued to the industry is enclosed.


REGIONAL OFFICER
SARJAPURA

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M/s. Stewart pinned products Pvt Ltd
NO: 235L, BIA

Taken on 12.12.2017

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Dear Sir good morning.

I have given written complaint on Stewart Pinned products company on dated 20th November in your office.

On subjected matter.

Kindly please let me know the status.

Please consider it's my sincere request.

Best regards
Prabhu Yadlapur
+91-8147508779

Where there's a will there's a way

No one is teach the lesson other than the hungry

Received
on 14/12/17
A. DEO
14/12/17

Date - 20 - Nov - 2017

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SPCB

Bengaluru

Div - Sarjapur

From,

Prabhu Yachappa

6-7-20

Thimmapur Peth

Raichur - 584101 (Mobile: 8147508779)

Sub:- Hazardous chemical Disposed thru Water Tank.

Dear Sir,

I was a Ex. employee of "Sewco Pinned Products" Company

In my Service, I noticed that my company was disposed

Subjected chemical thru water tank on 21-Feb-2017

with vehicle number KA-51, A1042

I have with me related proofs (video record, evidence)

hence I am request to you please take a necessary

action on below mentioned Company.

Sewco Pinned Products

235 L, Bommasandra Indl area

Bengaluru - 560099



Yours faithfully

Prabhu

Complaint

DEO
Form
immediate
20/11/17

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Complaint

Status as on 28 Sep 2017

Registration Number : PMOPG/E/2017/0290949

Name Of Complainant : Prabhu Yadlapur

Date of Receipt : 20 May 2017

Received by : Prime Ministers Office //

Forwarded to : Karnataka State Pollution Control Board

Officer name : Lakshman

Officer Designation : Chairman

Contact Address : Parisara Bhavan, #49,4th 5th Floor,
Church Street, Bangalore
560001

Contact Number : 0802558138

e-mail : chairman@kspcb.gov.in

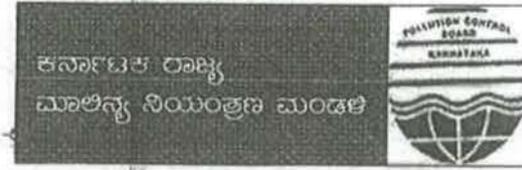
Grievance Description : Dear respected sir good evening, I was a employee of below mentioned company. Stewart pinned products pvt. ltd. 235L Bommsandra Indl area Anekal taluk Bangalore-560099 Haris, MD contact no. : +919916794127 E mail : haris@pinnedproducts.in In my service time I did come to know my company was disposing the chemical thru water tank , by dipping that too in some agricultural land and in some lakes. I had questioned same thing to my managements about the same, for that they made me to leave the company and terminated also from my Service. The recent disposal of chemical thru water tank is on Feb 22 2017, with the vehicle no.KA51-A1042 This is for your kind information. Please let me know your suggestions for further proceed. Don't disclose my name anywhere while cross confirming from the concerned company considering my personal safety. I have a complete video record and it will be provide for same if needed. Please suggest me for to proceed further.

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Date of Action : 23 May 2017

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru Sarjapura
"NISARGA BHAVAN" 3rd Floor
Thimmaiah Road, 7th 'D' Main, Shivanagar,
Opp. Pushpanjali Theatre, Bengaluru -560 010
Phone : (O) 080 -23230153

59
ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು ಸರ್ಜಾಪುರ
"ನಿಸರ್ಗ ಭವನ", ೩ನೇ ಅಂತಸ್ತು, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
೭ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ಶಿವನಗರ
ಸುಷ್ಕಾಂಜಲಿ ಥಿಯೇಟರ್‌ನ ಎದುರು, ಬೆಂಗಳೂರು
ದೂರವಾಣಿ: ೦೮೦- ೨೩೨೩೦೧೫೩



towards a cleaner Karnataka

\\REGD. WITH ACK.DUE//

(This document contains 05 pages including annexure)

Combined Consent order No. PCB 42 SJR 12//H.N. 67022/Uin-030206741/2013-14/

Date:

Consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act, 1974 and emissions under the Air (Prevention and Control of Pollution) Act, 1981.

- Ref: 1. Board Office Notification vide No. PCB/181 -Vol.2/2011-12/ 6811, dated 06.03.2012.
2. Board Office Memorandum No. PCB /167/CC/2012/4984, dated 21.11.2012
3. Board office circular No. PCB 167 COC 2012/5335, dated 03.12.2012.
4. Board Office Notification vide No. KSPCB/717/COC/2012-13/6311, dated 04.01.2013
5. This office CFE order No. R-3493, dated 14.12.2012
6. CFO application received vide help desk no. 67022, dated 26.02.2014.

Consent is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (herein after referred as the Water Act and the Air Act respectively) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the schedule annexed to this order.

Consent is granted to the Occupier of M/s. Stewart Pinned Products Pvt. Ltd, located at No. 235-L, Bommasandra Industrial Area, Hosur Road, Bengaluru -560 099, authorizing them to operate their industry and to make discharge of effluents and emissions from the premises as detailed below:

M/s. Stewart Pinned Products Pvt. Ltd, located at No. 235-L, Bommasandra Industrial Area, Hosur Road, Bengaluru -560 099.

Discharge of effluents under the Water Act:

Sl.No.	Description	Permitted Quantity of discharge	Limits specified refer schedule	Place of discharge
1	Domestic Effluent	560 LPD	Not applicable	Septic tank and Soak Pit

Discharge of air emissions under the Air Act from the following chimneys:

Sl.No	Description of chimney	Chimney height & Air pollution control measures
01	Attached to 125 KVA DG Set	Chimney of height 5 m ARL with acoustic enclosure

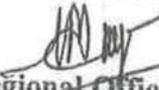
This consent is granted for the manufacture of Textile Machinery Spare Parts on job work basis.

This consent is granted for the period from 01.01.2014 to 31.12.2023 (10 Years) with condition to comply with all the consent conditions along with following additional conditions.

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1. The applicant shall submit audited **balance sheet & production details** every year to justify that there is no **change in the investment/production**.
2. The Board reserves the right to review, impose additional conditions, revoke, **change** or alter terms and conditions **of this consent**.
3. This consent is issued without prejudice to any **case is pending either in the court of law or other department**.
4. There shall not be any complaint against **the industry** regarding **Water/Air/Noise Pollution**. **If any complaint received against the industry regarding the said pollution**. The industry shall stop its operation and take necessary steps to **control the pollution** or shift the industry to new location with prior approval of the Board.
5. There shall not be generation of any **trade effluent**.

For and on behalf of KSPCB


Regional Officer

RO. Sarjapura- Bengaluru -10

To,

**The Occupier,
M/s. Stewart Pinned Products Pvt. Ltd,
Plot No. 235-L, Bommasandra Industrial Area,
Hosur Road, Bengaluru -560 099**

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**SCHEDULE
TERMS AND CONDITIONS**

(Combined Consent order No PCB 42 SJR 12//H.N. 67022/Uin-0302067411/2013-14/ Date)

A. Treatment and disposal of effluents under the Water Act:

1. The discharge from the premises of the applicant shall pass through the terminal manhole/manholes where from the Board shall free to collect samples in accordance with the provisions of the Act or Rules made there under.
2. The daily quantity of effluent discharge shall not exceed the limits and shall not contain the constituents in excess of the tolerance limits laid down as indicated in the table below. The applicant shall monitor the quality of effluents for the parameters stipulated as per the frequency indicated.

Sl. No	Description of the effluents	Daily quantity of discharge in KLD	Tolerance Limits	Frequency of monitoring
1	Domestic effluents	560 LPD	Not Applicable	Not Applicable

3. The applicant shall treat the domestic effluent in the septic tank and soak pit. No overflow from the soak pit is allowed. The septic tank & soak pit shall be constructed as per IS 2470 Part-1 & Part-II.
4. The applicant shall discharge the effluents only to the place mentioned in the consent order.
5. The applicant shall not be generation of any trade effluent.

B. Specific conditions applicable:

1. The consent for discharge of sewage and trade effluents from the Industry shall not be construed as Board's permission to continue to discharge the sewage and/or trade effluent from the Industry into the place (as mentioned in this consent order) which pollutes the water therein endangering the life and property of the persons using the said water before, during or after the period indicated in the terms and conditions of this consent order.
2. This consent is issued without prejudice to any pending court case in Hon'ble court if any.
3. **The applicant shall file the Environmental statement every financial year at the end of September.**
4. The applicant shall dispose solid waste/Hazardous wastes in a scientific manner and shall maintain log book for the same by providing in house storage facilities for Hazardous waste.
5. The balance consent fee if any may be recoverable by the Board even at the later date's.
6. The applicant shall create storm water harvesting facilities in the Industry area and submit report to the Board.
7. The applicant shall not change the manufacturing process/products and installed capacity without prior approval of the Board.

C. Discharge of emissions under the Air Act:

1. The discharge of emissions from the premises of the Industry shall pass through the chimney mentioned in this consent order where from the Board shall be free to collect the samples at any time in accordance with the Act or Rules made there under.
2. The applicant shall provide control equipments as approved by the Board for the control of emissions. The rate of emissions discharged and the tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure. The applicant shall monitor the emission levels as per the frequency schedule indicated as per Annexure -I.

D. General conditions applicable to all activities

1. The applicant shall provide water meters as per water cess Act and shall submit the cess returns regularly as required under Water Cess Act before 5th of every month in the prescribed form.

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2. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.
 3. The entire premises shall be always kept clean.
 4. The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
 5. The applicant shall provide alternate power supply sufficient to operate all Pollution control equipments utilized by the applicant to maintain compliance with the terms and conditions of this consent.
 6. The applicant his heirs, legal representatives or assigns shall have no claims whatsoever to the continuation or renewal of this consent after expiry of the period of consent.
 7. The applicant shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
 8. The applicant shall make an application for consent at least 120 days before expiry of this consent.
 9. The applicant is liable to pay balance consent fee if any changes in the Capital Investment.

E. Solid waste management:

1. The applicant shall segregate solid waste from Hazardous Waste and store it properly till treatment/disposal without causing pollution to Environment.
2. The waste cloths shall be collected scientifically and disposed the same.

F. Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008:

1. The applicant shall follow the guidelines in management and handling hazardous wastes, if any, as per Hazardous Waste (MH & TM) Rules, 2008
2. The applicant shall apply & obtain amended authorization in case of any generation of other additional hazardous waste and its quantity within 30 days.

G. Noise pollution control:

1. The applicant shall take steps to control noise levels so as to maintain ambient air quality standard in respect of noise as laid down under the Air Act 1981.
2. The applicant shall provide necessary acoustic enclosures or measures to control noise levels generated from the DG Sets as per Environment (Protection) Rules, 1986.

H. Monitoring and reporting:

1. The analysis of emissions may be carried out in house laboratory/ KSPCB approved laboratory/ laboratories approved under Environment (Protection) Act.
2. The applicant shall maintain log books to reflect the working condition of pollution control systems and also self-monitoring results and keep it open for inspection.

For and on behalf of the KSPCB


Regional Officer
RO. Sarjapura- Bengaluru -10

ANNEXURE - I

Sl. No.	Chimney attached to air pollution sources	Minimum Chimney height to be provided	Rate of emissions NM ³ /Hr.	constituents to be controlled in the emission	Tolerance limits in µg/Nm ³	Air pollution control equipment installed in addition to chimney height as per Col(3)	Air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney height conforming to stipulated heights.	Remarks
1	2	3	4	5	6	7	8	9
One	125 KVA D-G.Set	5 m ARL	---	SO ₂	---	As per Col(3) with acoustic enclosure	At all times	<ol style="list-style-type: none"> The emissions rate of all chimneys shall be reported within 30 days. Details of D.G. Sets if any like KVA rating fuel consumption in kg/hour chimney height above roof level and dia to be furnished within 30 days DG sets and other Noise generating machinery to be provided with Silencers/ Mufflers to reduce the noise pollution. There shall be no other sources of Air pollution.

NOTE:-

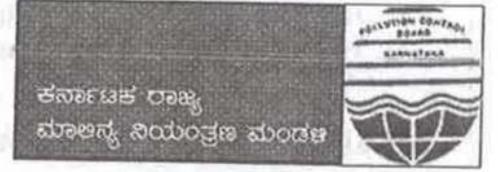
- The noise generated in the factory shall be within the prescribed 75 dB(A) leq during day time and 70 dB(A) leq during night time.
- The used oil generated from Diesel generator shall be disposed off in a scientific manner or shall be given to any Board authorized re-cycling industries
- There shall be no smell or odor nuisance from the factory.


 Regional Officer
 RO-Sarjapura, Bengaluru -10

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Office of the Regi
Karnataka State
Bengaluru Sarjap
"NISARGA BHAVAN" 3rd Floor
Thimmaiah Road, 7th 'D' Main, Shivanagar,
Opp. Pushpanjali Theatre, Bengaluru -560 010
Phone : (O) 080 -23230153

64
ವ್ಯವೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು ಸರ್ಜಾಪುರ
"ನಿಸರ್ಗ ಭವನ", 3ನೇ ಅಂತಸ್ತು, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ಶಿವನಗರ
ಪುಷ್ಪಾಂಜಲಿ ಥಿಯೇಟರ್ ಎದುರು, ಬೆಂಗಳೂರು -560 010
ದೂರವಾಣಿ: 080- 23230153



towards a cleaner Karnataka

//BY REGD. POST WITH ACK. DUE//

No. PCB 42 SJR 12/Help Desk Reg.no- 39036/Uin-0302067411/2012-13/

Date: 14 DEC 2012

To,
The Authorized Signatory,
M/s. Stewart Pinned Products Pvt Ltd,
No. 235-L, Bommasandra Industrial Area,
Hosur Road, Bengaluru -560 099

R3493

DESPATCHED

Sir,

Sub:- Consent for Establishment from Water & Air pollution Control point of view for Establishment of new industry to the manufacture of **Textile Machinery Spare Parts on job work basis** by M/s. Stewart Pinned Products Pvt Ltd, located at No. 235-L, Bommasandra Industrial Area, Hosur Road, Bengaluru -560 099-Reg

- Ref:-**1. Consent for establishment application submitted by the factory vide help desk Reg. No. 39036, both dated: 09.11.2012.
2. Board office circular No. KSPCB/238-CC/2010-11/1144, dated: 08.07.2010.
3. Inspection of the proposed site by the Deputy Environmental Officer of this office on 27.11.2012.

With reference to the above, it is to be informed that the Board hereby accords Consent for Establishment under the Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981 for establishment new industry for the activity of manufacture of **Textile Machinery Spare Parts on job work basis** at No. 235-L, Bommasandra Industrial Area, Hosur Road, Bengaluru -560 099 by M/s. Stewart Pinned Products Pvt Ltd subject to the following conditions:

1. This consent for establishment is valid for a period of **Two years** from the date of issue.
2. The applicant shall not undertake expansion/diversification/ modification without the prior consent from the Board.
3. The applicant shall obtain necessary license/clearance from other relevant statutory agencies before taking up construction.
4. There shall not be any complaints against the industry from the surrounding public in respect of **Water, Air or Noise/Solid waste generation**.
5. The industry shall take a forestation measures inside the premises, so that green belt around the premises is maintained.

A. WATER CONSUMPTION:

1. The source of water is KIADB, the details of water consumption as given below;

Sl. No.	Consumption type	Water consumption
1	Domestic	700 Liters/Day

B. WATER POLLUTION CONTROL:

1. The quantity of domestic effluent generation shall not exceed 560 LPD.
2. The domestic effluent shall be treated in septic tank and soak pit. No overflow from the Soak pit allowed. The septic tank and soak pit shall be constructed as per IS: 2470 Part-I & Part-II.
3. There shall not be any discharge of untreated waste water within/out side the premises.
4. There shall not be generation of any trade effluent from the proposed industrial activity.



C. WATER CESS:

If the water consumption is less than 10 KLD the applicant shall comply with the provisions of Water (Prevention and Control of Pollution) Cess Act, 1977, by installing water meters, filing cess returns in the Form-I and other provisions as contained in the said Water (Prevention and Control of Pollution) Cess Act, 1977, Amended 2003.

D. AIR POLLUTION CONTROL:

1. The type of emissions, rate of emissions, tolerance limits, stack heights and the Air pollution control equipments shall be as below:

Sl. No.	Air pollution source	Chimney height in m	Rate of emissions nm ³ /hr.	Emission constituent	Standards in µg/nm ³	Air pollution control equipment	Compliance
1	125 KVA DG Set	5 m above roof level	--	SO ₂ NO _x	--	Chimney height as per col.(3) with acoustic enclosure	Before commissioning

2. The industry shall upgrade/modify/replace/ the control equipments if they are found inadequate to meet the standards stipulated. Prior permission of the Board shall be obtained for the same.
3. The applicant shall wishes to install any air pollution sources in future, the applicant shall apply and obtain prior consent for establishment under Air Act, 1981 for the same from the Board.

E. NOISE POLLUTION CONTROL:

The industry shall ensure that the ambient noise level within its premises shall not exceed the limits i.e., 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.

F. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

The industry shall collect; treat and dispose off all solid waste generated from the process other than wastes covered under the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008, in such manner so as not to cause environmental pollution.

G. HAZARDOUS WASTES (MANAGEMENT, HANDLING & TRANSBOUNDARY MOVEMENT RULES 2008:

1. There shall not be any generation of hazardous waste from the proposed industry.
2. If any generation of hazardous waste generation, the applicant shall apply and obtain authorization under Hazardous Wastes (Management, Handling & Transboundary Movement) Second Amended Rules, 2009, and comply with the conditions of the authorization in case of hazardous waste generated.

H. GENERAL:

1. The industry shall transport and store the raw materials in a manner so as not to cause any damage to environment life and property. The applicant shall be solely responsible for any damages to environment.
2. The industry shall not be commissioned the proposed plant for trial or regular production unless necessary air pollution control equipments are installed to the satisfactory of the Board. The industry shall ensure that the treatment plant and control equipment are completed and commissioned simultaneously along with construction of the industry and erection of machinery.
3. The industry shall not change or alter (a) raw materials or manufacturing process, (b) change the products mix, (c) the quality, quantity or rate of discharge/emissions and (d) install/replace/alter the water or air pollution control equipments without the prior approval of the Board.
4. The industry shall immediately report to the Board if any accident or unforeseen act or event resulting in release of discharge of effluents or emissions or solid waste etc. in excess of the standards stipulated and the industry shall immediately take appropriate corrective and preventive actions under intimation.
5. The industry is liable to reinstate or restore, damaged or destroyed elements of environment at his cost, failing which, the applicant/occupier as the case shall be liable to pay the entire cost of

- remediation or restoration in advance an amount equal to the cost estimated by Competent Agency or Committee.
6. The applicant shall comply with the Rules and guidelines issued from time to time.
 7. The Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions.
 8. This CFE does not give any right to the Party/Project Authority/Industry to forego any legal requirement that is necessary for setting/operation of the plant.
 9. The industry shall develop green belt all along the boundary of the plant.
 10. The industry shall furnish point wise compliance to the conditions given under this consent for establishment within 30 days.

Please note that this is only Consent for Establishment (CFE) issued to you to proceed with the formalities for establishment of the industry and does not give any right to proceed with trial/regular production. For this purpose, separate consents of the Board for discharge of liquid effluent and the emissions to the air shall have to be obtained by remitting prescribed consent fee. The application for consent has to be made 45 days in advance before commissioning for trial production of the plant.

The receipt of this letter may please be acknowledged,

Yours faithfully

Sd/-
Regional Officer
RO, Sarjapura-Bengaluru -10

Copy to

1. Master file.
2. Case file.

For Office use	
Factory Code	:
1. Size: L/M/S	: Medium
2. Category: R/O/G	: Green
3. Consent Fees paid	: Rs. 15,000 /- for CFEst
4. Receipt No & Date	: Help desk No. 39035, both dated 09.11.12.


Regional Officer
RO, Sarjapura-Bengaluru -10

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